

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 627 OF 2019

IN THE MATTER OF:

Social Action for Forest and Environment (SAFE)APPLICANT(s)

VERSUS

Union of India & Anr.RESPONDENT(s)

**COMPLIANCE REPORT ON BEHALF OF THE MINISTRY OF ENVIRONMENT,
FOREST AND CLIMATE CHANGE (MoEF&CC) IN RESPECT OF ORDER DATED
14.11.2019**

1. Hon'ble NGT vide order dated 14.11.2019 directed that

*“3. Learned Counsel for the applicant points out that as per notification dated 21.02.1991 issued under Section 23 of the EP Act, **recognition of private laboratories and analysts is to be done by the Central Government.** Thus, list of such laboratories and analysts, monitoring mechanism about their functioning and result of such monitoring has to be made available by the MoEF&CC.*

*4. In view of above, let MoEF&CC furnish information about the **list of laboratories and analysts recognized, monitoring mechanism in place and result of such monitoring** before the next date by e-mail at judicial-ngt@gov.in. Since MoEF&CC is not represented today, a copy of this order be sent to MoEF&CC by e-mail for compliance.”*

[emphasis added]

2. MoEF&CC recognizes environmental laboratories and Government analysts under the provisions of Sections 12 and 13 of the Environment (Protection) Act, 1986. While private environmental laboratories are recognised by MoEF&CC, powers to recognize Government/ Autonomous/ Public Sector Undertaking/ Educational Institution/ State or Central Pollution Control Board Laboratories

has been delegated to the Central Pollution Control Board (CPCB) vide Notification No. S.O.145(E) dated 21.02.1991 (**Annexure-I**).

3. A Guideline has been prepared for recognition of environmental laboratories under the Environment (Protection) Act, 1986 and the same was published as CPCB Publication No. LATS/9/2008-2009 in June, 2008. Chapter 6 of this publication, which details the guidelines for recognition, is attached as **Annexure-II**. The recognition of laboratories is done following these Guidelines read with subsequent modifications/ amendments issued vide Office Memorandums/ letter dated 30.01.2009 (**Annexure-III**), 12.08.2011 (**Annexure-IV**) and 16.07.2015 (**Annexure-V**).
4. CPCB has been entrusted the task of scrutinizing the applications received from laboratories to ascertain the laboratories' meeting the pre-requisites/ mandatory requirements in respect of infrastructure, human resources, adoption of sampling methods, laboratory practices, mandatory registrations/ accreditations/ certifications, quality control measures, etc. as prescribed in the Guidelines.
5. An Expert Committee comprising of (i) an External expert, (ii) CPCB expert (iii) CPCB Member Convenor and (iv) an Expert member from MoEF&CC as permanent invitee is constituted at CPCB to appraise all proposals. The present composition of the Expert Committee is as follows:

- | | |
|--|--------------------|
| (i) Shri Gurnam Singh, Additional Director, CPCB | ...Chairman |
| (ii) Dr. Mohan P. George, Scientist D, DPCC | ...External Expert |
| (iii) Dr. Susan George K., Scientist D, MoEF&CC | ... Member |
| (iv) Smt. Namita Mishra, Scientist D, CPCB | ...Member Convenor |

6. The recommendation of the Expert Committee is considered by the competent authority in CPCB/ MoEF&CC and after due diligence and examination of requisite conditions and acceptance of Terms & Conditions by the laboratory and the proposed analysts, recognition is granted subject to appropriate terms & conditions. The recognized laboratories are notified through the Gazette of India and these notifications include, the name and address of the laboratory, names of government analysts and the period of recognition.
7. The Guidelines provide for a monitoring mechanism comprising of internal Analytical Quality Control (AQC) or within laboratory AQC at the recognized laboratories, external AQC or between laboratory AQC, compulsory participation in AQC exercises organized by the Central Government/ CPCB or an organization designated to test the capabilities and integrity of the data generated by the recognized laboratories and periodic surveillance by Central Government/ CPCB, every alternate year, to assess the proper functioning, systematic operation and reliability of data generated at the laboratory. MoEF&CC has not designated any organization other than CPCB for the above purposes.
8. As per records available with this Ministry, XXXII AQC exercise was carried out by CPCB during 2017. Based on this exercise, corrective measures are taken by CPCB. A copy of letter issued by CPCB to participant laboratories is enclosed as **Annexure-VI**.
9. MoEF&CC vide Office Memorandum (OM) dated 12.08.2011, issued an addendum to the Guidelines, thereby making it mandatory for laboratories to have (i) either ISO 17025 [National Accreditation Board for Testing and Calibration Laboratories (NABL) accreditation] or International Organization for

Standardization, ISO 9001 certification and (ii) Occupation Health and Safety Management System (OHSAS 18001) certification for consideration of recognition under the Environment (Protection) Act, 1986. The said OM also provided the schedule for implementation of the above essential pre-requisite. The then existing recognized laboratories with validity upto 31.08.2012 were given a 12 month additional time to achieve eligibility under the essential pre-requisite of mandatory accreditation/ certification, while for all new laboratories, the pre-requisite came into force with immediate effect. The recognition granted by MoEF&CC since then is subject to such accreditations/certifications and their renewals from time-to-time. OM dated 12.08.2011 is attached at **Annexure-IV**.

10. Laboratory accreditation under NABL recognizes technical competence of the laboratory for specific tests/ measurements, based on third party assessment and in agreement with international/ national standard/ procedure. Accreditation and thereafter its renewal by NABL are carried out following defined accreditation procedures, regular surveillance and on-site reassessment, as applicable. NABL accreditation, *inter alia*, mandates periodic participation of the accredited laboratory in Inter Laboratory Comparison (ILC)/ Proficiency Testing (PT) programmes for control and assurance of quality. The relevant details of accredited laboratories are available in public domain (NABL website).
11. ISO 9001 is an international standard that specifies requirements for a Quality Management System (QMS) and this certification, which is issued by a designated third party, ensures that the laboratory has the ability to

consistently provide products and services that meet customer and regulatory requirements.

12. Occupational Health and Safety Management Certification is an international standard which provides a framework to identify, control and decrease the risks associated with health and safety within the workplace. Compliance with this, as certified by a designated third party, ensures that the laboratory has a system in place for occupational health and safety.
13. A provision for joint inspection of the applicant laboratories by a team comprising of officers from the MoEF&CC, CPCB and SPCB concerned was originally included in the Guidelines of 2008. However, further to the addendum of 2011 in respect of mandatory accreditation/ certification and its implementation across all recognized laboratories, MoEF&CC decided to discontinue the provision of joint inspection subject to the laboratory possessing the mandatory accreditation/ certification for all activities in totality prior to submission of application for recognition. A copy of the letter dated 16.07.2015 issued by MoEF&CC in this regard is placed as **Annexure-V**.
14. Periodic surveillance of the recognized private environmental laboratories is also undertaken by MoEF&CC to ascertain compliance with Terms & Conditions, including renewal of mandatory accreditations/ certifications. The major observation of a desktop surveillance exercise carried out during 2017-18 was that many of the laboratories were not timely reporting the discontinuation of the notified government analysts. Non-compliant laboratories, which were due for renewal, were issued show cause/ warning letters. A sample letter issued to one such laboratory is placed as **Annexure-VII**. In addition, all recognized

laboratories were issued advisories on 11.07.2017 to compulsorily follow the Terms & Conditions. A copy of the said letter is placed at **Annexure-VIII**.

15. MoEF&CC has limited the validity of recognition to the date of expiry of mandatory accreditation/ certifications, whichever is earlier, rather than granting it for 5 years as prescribed in the Guidelines. Further extension of recognition will be granted only after renewal of mandatory accreditation/ certification. This revision has now been implemented for 24 laboratories recommended by the Expert Committee in the last two meetings held on 30.08.2019 and 03.12.2019. Surveillance exercise carried out during 2019-20 revealed that all the laboratories possess the mandatory accreditation/ certifications.
16. Further, revision of the guidelines considering the present analytical requirements, advancements in technical facilities, feasibility of online monitoring of activities, ease of doing business, etc. is in process in consultation with CPCB, NABL and other experts in the field.
17. **The list of private laboratories and government analysts recognized by MoEF&CC is placed as Annexure-IX.**

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**POWERS TO GRANT RECOGNITION AS ENVIRONMENTAL
LABORATORIES AND GOVERNMENT ANALYSTS****MINISTRY OF ENVIRONMENT & FORESTS**

(Department of Environment, Forests and Wildlife)

NOTIFICATIONNew Delhi, the 21st February, 1991

S.O.145(E). – In exercise of the powers conferred under Section 23 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby issue the following orders namely:-

1. The Central Government hereby delegates the powers with respect to grant of recognition to laboratories or institutes as environmental laboratories and to appoint or recognize Analysts as Government Analysts, as conferred by clause (b) of Sub-section (i) of Section 12 and section 13 respectively of the Environment (Protection) Act, 1986 to the Central Pollution Control Board.
2. Recognition of private laboratories under clause (b) of sub-section (i) of section 12 of the Environment (Protection) Act, 1986 as well as recognition of their Analysts as Government Analysts under Section 13 of the Environment (Protection) Act, 1986, will continue to be done by the Central Government.
3. The laboratories recognized under clause (b) of sub-section (i) of section 12 of the Environment (Protection) Act, 1986 shall be specified as Government/ Autonomous/ Public Sector Undertaking/ Educational Institution/ State or Central Pollution Control Board Laboratories.
4. The work done by each Laboratories recognized under the Environment (Protection) Act, 1986 shall be included in the Annual Report of the Central Pollution Control Board.
5. This notification shall come into force on the date of its publication in the Official Gazette.

[No.Q-15013/1/89-CPW]

MUKUL SANWAL, Jt. Secy.

6.0 GUIDELINES FOR RECOGNITION OF LABORATORY UNDER THE ENVIRONMENT (PROTECTION) ACT, 1986

LEGAL PROVISIONS

- Under Section 12 (1) The Central Government may, by notification in the Official Gazette-
 - (a) establish one or more laboratories,
 - (b) recognize one or more laboratories or institutes as environmental laboratories to carry out the functions entrusted to an environmental laboratory under this Act.
- The Central Government may, by notification in the Official Gazette, make rules specifying-
 - (a) the functions of the environmental laboratory
 - (b) the procedure for the submission to the said laboratory of samples of water, air, soil or other substance for analysis or tests, the form of the laboratory report there on and the fees payable for such report;
 - (c) such other matters as may be necessary or expedient to enable that laboratory to carry out its functions.
- Under Section (13) The Central Government may by notification in the official Gazette, appoint or recognize such persons as it thinks fit and having the prescribed qualification to be Government Analysts for the purpose of analysis of samples of water, air, soil or other substances sent for analysis to any environmental laboratory established or recognized under sub-section (1) of section 12 of The Environment (Protection) Act, 1986.

As per the Gazette Notification No. S.O.145(E), the powers delegated for recognition of the laboratories are as below:

In exercise of the powers conferred under section 23 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby issue the following orders namely:-

1. The Central Government hereby delegates the powers with respect to grant of recognition to laboratories or institutes as environmental laboratories and to appoint or recognize Analysts as Government Analysts, as conferred by clause (b) of Sub-section (i) of Section 12 and section 13 respectively of the Environment (Protection) Act, 1986 to the Central Pollution Control Board.
2. Recognition of private laboratories under clause (b) of sub-section (i) of section 12 of the Environment (Protection) Act, 1986 as well as recognition of their Analysts as Government Analysts under section 13 of the Environment (Protection) Act, 1986, will continue to be done by the Central Government.

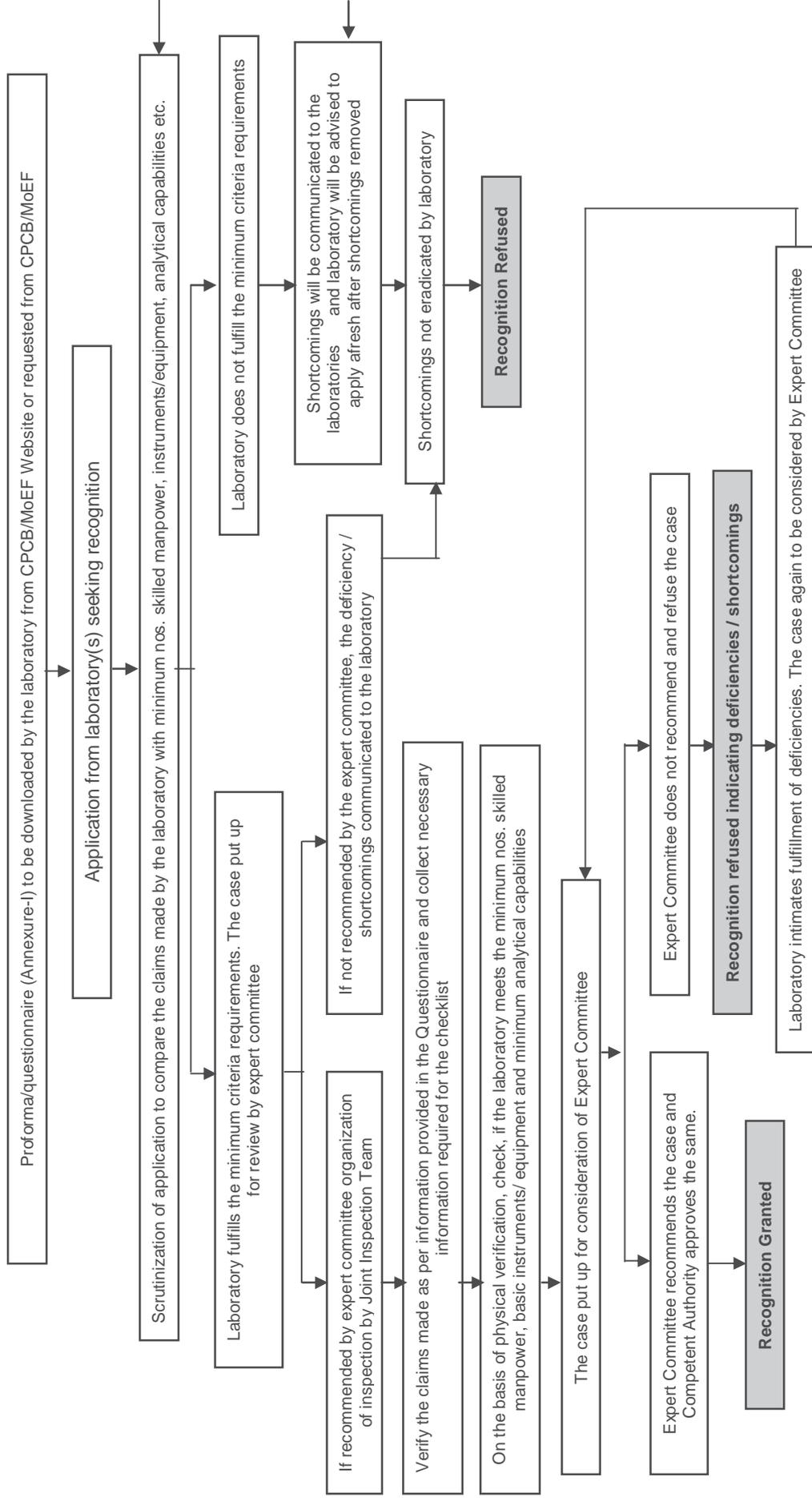
3. The laboratories recognized under clause (b) of sub-section (i) of section 12 of the Environment (Protection) Act, 1986 shall be specified as Government/ Autonomous/Public Sector Undertaking/Educational Institution/ State or Central Pollution Control Board Laboratories.

Procedure for Recognition of Lab

- | | |
|-----------|--|
| Step-I | Issuance of application form by CPCB or downloading it from Ministry's / CPCB's Website <www.envfor.nic.in> / <www.cpcb.nic.in> and receiving of duly filled applications (3 copies) along with the enclosures and desired information by the MoEF and CPCB. |
| Step-II | Preliminary scrutiny of the application received based on criteria for evaluation & assessment of environmental laboratory by CPCB & SPCB(s). |
| Step-III | Communication of shortcoming (if any) to the respective laboratory by CPCB, under intimation to the Ministry. |
| Step-IV | If laboratory fulfills minimum requirements, as endorsed by Expert Committee, organization of joint inspection. |
| Step-V | If not approved by the Expert Committee, deficiencies will be communicated to applicant laboratories by the CPCB. |
| Step-VI | During the joint inspection, the joint inspection team has to verify the claims made as per information provided in the questionnaire and to collect the necessary information as per check list (Annexure-II). |
| Step-VII | The inspection report will be put up to Expert Committee. If the laboratory fulfills the minimum requirements, Expert Committee may recommend for recognition. |
| Step-VIII | If the Joint inspection team / Expert Committee does not recommend and refuse the case, deficiencies will be communicated to the applicant laboratory. |
| Step-IX | If the Expert Committee finally recommends the case and Competent Authority at CPCB / MoEF accepts the same, further steps at X, XI & XII will be followed. |

- Step-X Acceptance of Terms & Conditions by the laboratory and concerned analyst for acceptance as Govt. Analyst.
- Step-XI Approval by the MoEF / CPCB for eligible recommended laboratory(ies) for their recognition.
- Step-XII Gazette Notification of approved environmental laboratory and Govt. Analysts. The list of approved laboratories will be posted on Websites of MoEF / CPCB.

Procedure for Evaluation of Environmental Laboratories for Recognition under The Environment (Protection) Act, 1986



Who can apply for recognition

The Environment laboratories of any of the following organizations shall be eligible to apply for recognition:

- Autonomous & Govt. Dept./Institutions
- Public Sector Undertaking
- Educational Institute (Govt./Govt. Aided/Private)
- Private Laboratories
- Non Govt. Organization (NGO)
- Cooperative Sector Laboratories

Application Proforma

The laboratory (Private & NGO), seeking recognition, may request for application proforma (Annexure-I) from MoEF / CPCB or the proforma may be down loaded from their Websites.

Laboratory of Govt./Semi. Govt./Autonomous Organization/ Public Sector Undertaking and Educational Institute may request for application proforma (Annexure-I) from Central Pollution Control Board (CPCB) or the proforma may be down loaded from its Website.

Pre-requisite for recognition

The laboratory should ensure that it fulfills the following essential requirement by itself through self assessment before submitting an application seeking recognition under The Environment (Protection) Act, 1986:

- (i) Laboratory (Private / NGO) is registered by the local govt./State Govt./Central Govt.
- (ii) Laboratory has minimum 9 nos. of full time working skilled manpower with following qualification:

S. No.	Qualification	Nature of Job	Nos.
1.	High School/Intermediate with Science	Assistance in sampling & analysis	2
2.	Bachelor's Degree in Basic Science or equivalent	Sampling & analysis	4
3.	Master's Degree in Science or equivalent or Bachelors Degree in Engineering / Technology or equivalent or Ph.D.	Sampling and Analysis Supervision of Analysis	3
Total Manpower (Minimum)			9

(iii) Environmental laboratory should have minimum space required as given below:

- a) Water Laboratory = 100 Sq. mtr
- b) Air Laboratory = 100 Sq. mtr
- c) Water & Air Laboratory = 150 Sq. mtr *

* (in case of existing & functional Labs in big cities / metropolises which are already recognized, decision left to joint inspection team)

(iv) Laboratory should compulsorily meet mandatory parameter requirement as Appendix A & F of Annexure-I.

(v) Laboratory fulfills minimum requirement of equipment/instrument as Appendix B, D & G of Annexure-I.

(vi) Laboratory should analyze samples adopting any standard methods i.e. USEPA, APHA, BIS, ASTM, ISO, EU or CPCB only.

(vii) Laboratory must have environmental journals/books/ analytical methods for sample analysis.

(viii) Laboratory should have not been revoked/discontinued the recognition by any SPCB/PCC and Govt. Department. If revoked, recognition case will not be considered before a period of three years from the date of revoked.

a. Laboratory must have comprehensive facilities, expertise for water and / or air related parameters.

b. Laboratory has applied accordingly as per the prescribed format.

Submission of Duly filled up Application

The duly completed application alongwith enclosures have to be forwarded for consideration of recognition, if it fulfills minimum criteria to MoEF (Private & NGOs only) and others to CPCB at the following address:

- i) Private/NGOs/Corporative Organization Laboratory
Director / Addl. Director (CP Division)
Ministry of Environment & Forests,
Paryavaran Bhawan, CGO Complex,
Lodi Road,
New Delhi-110 003

- ii) Govt./Semi. Govt./Autonomous Organization/Public Sector Undertaking and Educational Institute Laboratories:

The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi-110 032

Scrutinization of Application

The applications received from applicant laboratories for consideration of recognition in the prescribed proforma will be scrutinized at first instance by concerned section of CPCB/SPCB. The scrutinized cases alongwith the comments of CPCB based on the criteria laid down in the guidelines will be put up for consideration of Expert Committee.

Communication of shortcomings in the infrastructure facilities of the laboratory

If deficiencies have been found in the proposal with respect to laid criteria for recognition, the same should be communicated to concerned laboratory with detailed statement of deficiencies for rectification. The application will be considered again on getting communication from the laboratory that the deficiencies are fulfilled and the matter will be put up before the expert committee for consideration again.

Expert Committee

Only one Expert Committee would be constituted at CPCB to review all Govt. and Pvt. Lab cases. The Committee would comprise of (i) an External Expert, (ii) CPCB Expert, (iii) CPCB Member Convener and (iv) an Expert Member from MoEF as Permanent Invitee.

Educational Qualification and experience of Expert Committee Members: Master Degree in Science or equivalent or Bachelors Degree in Engineering / Technology or equivalent having minimum 15 years of experience in operation and management of environmental laboratory.

Expert Committee Meeting

The Expert Committee, which is proposed to be constituted, would meet only once during a month on a fixed day and time to review that all the proposals received fulfill the minimum requirements as per the requirement laid down in the guidelines based on the comments received from CPCB. The Committee would also consider proposals for recognition of the laboratory for a period of 5 years.

**Time Limit
for Disposal of
Applications**

It is proposed to dispose Applications received after fulfilling the minimum requirements i.e. from Step I to XII, in a period of 120 days with Steps I to III of procedure completed within 45 days.

**Criteria for
Evaluation
of the
Laboratory**

The criteria of evaluation and assessment of environmental laboratory under The Environment (Protection) Act will be as below:

S. No.	Group of parameter	Number of parameters			Minimum number required for approval			
		Mandatory	Secondary	Total	Parameter to be qualified			Groups to be qualified
					Mandatory	Secondary	Total	
I. WATER/SOLIDS/SOIL/SLUDGE ANALYSIS								
A.	Physical	10	5	15	10	3	13	S. No. A to E
B.	Inorganic							
	(i) General & non-metallic	13	8	21	13	3	16	
	(ii) Metals	15	13	28	15	4	19	
C.	Organic	5	8	13	5	3	8	
D.	Microbiological	4	3	7	4	1	5	
E.	Toxicity	1	4	5	1	1	2	
F.	Biological	-	8	8	-	3	3	
G.	Hazardous waste	-	6	6	-	3	3	
H.	Soil, sludge, sediments	15	22	37	15	10	25	
II. AIR ANALYSIS								
A.	Ambient air/fugitive	4	12	16	4	4	8	S. No. A to D
B.	Stack emission	8	10	18	8	5	13	
C.	Noise level	2	-	2	2	-	2	
D.	Meteorological	4	2	6	4	1	5	
E.	Vehicular emission	3	1	4	3	-	3	

Remarks: Laboratory seeking recognition in water parameters must qualify minimum S. No. A to E group of parameters. Minimum 4 groups A to D group of parameters in Air.

For remaining groups of parameters also laboratory is expected to develop the facilities and expertise.

Joint Inspection of Environmental Laboratories	Environmental laboratory(s) seeking recognition under the Environment (Protection) Act, 1986 will be inspected by joint inspection team.
Inspection Team	The inspection team will comprise of atleast two/three officers with not less than rank of Group 'A' or equivalent, manager, senior officer, laboratory Incharge, regional or zonal officer having following qualification and experience.
	Qualification: Master's Degree in Science or equivalent or Bachelor's degree in Engineering/ Technology or equivalent.
	Experience: Minimum ten years of experience in relevant field.
	Joint inspection team may include one of the members from respective State Pollution Control Board, CPCB Head Office or Zonal Office and / MoEF HQ / Regional Office.
Joint Inspection Report	The joint inspection team will submit the joint inspection report in the inspection report format as per Annexure-II of the guidelines. The joint inspection team will provide clear-cut remarks about fulfillment of the criteria, adequacy of infrastructure and recommendations regarding consideration of recognition of laboratory.
Terms & Conditions for Recognition of laboratory	Based on joint inspection report, if the laboratory meets the minimum skilled manpower requirement, minimum space requirement, minimum requirement of basic instrument / equipment and minimum analytical capabilities, it will be recommended by the joint inspection team for consideration of recognition. The recommended laboratories will have to accept Terms & Conditions as specified in Annexure-III of the guidelines.
Acceptance of Term & Conditions by the laboratory	The laboratory shall have to accept the terms and conditions as specified in Annexure-III and provide the acknowledgement receipt as per the proforma at Annexure-IV of the guidelines within a fortnight of receiving the communication.

Government Analyst

A person shall not be qualified for appointment or recognized as a Government analyst unless he or she is possessing following qualification and experience, which will replace the qualification and experience prescribed under Section 10 A, a, b & c of the Environment (Protection) Rules, 1986 from the date of publication of Amendment in Gazette Notification:

Qualification: Master's Degree in Science or equivalent or Bachelor's Degree in Engineering / Technology or equivalent

Experience: After above qualification, minimum five years of experience in environmental laboratory.

The applicant laboratory should recommend the names of senior officials involved in analytical operation in the laboratory and fulfilling the criteria for govt. analyst in the application proforma at para 2(xi).

Terms & Conditions for recognition of Government Analyst

The analysts recommended by the laboratory in the application at para 2(xi) will be considered and selected by CPCB/MoEF as Government Analyst. These selected analysts will have to accept the terms and conditions unconditionally, as specified in Annexure-V of the guidelines.

Acceptance of Terms & Conditions by Govt. Analyst

The nominated Govt. Analyst have to accept the terms and conditions jointly at end of the format at Annexure V of this guideline as well as individually in the format at Annexure VI of the guidelines.

Gazette Notification of Environmental Laboratory and Govt. Analyst

The Environmental Laboratory and Govt. Analyst found qualified and recommended by the Expert Committee, after unconditional acceptance of Terms & condition may be Gazette notified in Govt. of India Gazette. The format of Gazette notification may be followed as per Annexure-VIII.

The Gazette notification of private NGO/Cooperative Organization laboratories will continued to be undertaken by Ministry of Environment & Forests, while the Gazette notification of Govt./Semi-Govt./Autonomous Organization / Public Sector Undertaking and Educational Institute will be undertaken by Central Pollution Control Board.

Superannuation and Resignation of Govt. Analyst during the period of recognition

In case, any of the recognized govt. analysts by Central Govt. vacates his position due to superannuation / death / resignation from the services of the concerned laboratory, the recognized laboratory may nominate substitute, which will be considered by Central Govt. and if found qualified as per laid guidelines will be accepted and notified as Govt. analyst.

Duration of recognition Environmental laboratory will be recognized for a period of 5 years from the date of publication of Gazette Notification.

Analytical Quality Control at Recognized Laboratories Analytical Quality Control (AQC) is one of the main components of a quality assurance (QA) system, wherein the quality of analytical data being generated at the laboratory is controlled through minimizing or controlling errors to achieve a target accuracy. The correctness of decision or action depends largely upon the accuracy of the analytical results. If the errors of the analytical results are high, it will lead to wrong interpretation of data. In order to generate good and reliable environmental data, the following features are required to be maintained by recognized environmental laboratories:

- Suitable laboratory facilities;
- Laboratory instruments, sampling equipment, glassware reagents;
- Standardized analytical procedures covering the desired variables ranges of concentration;
- Well-trained and experienced laboratory personnel;
- Well-maintained equipment and facilities;
- Adequate filing and reporting system; and
- Systematic analytical quality control programme.

The Analytical Quality Control will be taken up by recognized laboratories at two levels:

(a) **Internal AQC or within laboratory AQC:** It is required for checking the precision and accuracy of analytical results within laboratory. Various sequential stages as below will be maintained by environmental laboratories:

- ii) Choosing an analytical method suitably free from bias and ensuring the complete and unambiguous description of that method.
- iii) Checking that satisfactory precision is obtained with the method.
- iv) Establishing a control chart as a continuing check on precision and some sources of bias.
- v) Ensuring accuracy of standard solution.

(b) **External AQC or Between laboratory AQC:** The recognized environmental laboratories has to participate in external AQC organized by other external organization to achieve comparability of results through controlling the precision and accuracy:

Compulsory Participation of Recognized Environmental Lab in AQC Exercise The environmental laboratories recognized under The Environment (Protection) Act, 1986 have to compulsorily participate in Analytical Quality Control exercises organized by the Central Government / Central Pollution Control Board or an organization designated to test the capabilities and integrity of the data generated by the recognized laboratories.

The Central Government / CPCB may also send dummy environmental samples to the recognized laboratory to keep constant check over the analytical results generated by the recognized laboratory and results will be provided to the Central Government.

AQC Performance of Environmental laboratory

The performance of recognized environmental laboratory in Analytical Quality Control Exercise should be satisfactory (should not be less than 60% success at any time) during the period of recognition. In case, the performance of the laboratory has been found below the desired standard, the laboratory has to take immediate necessary action to maintain the analytical quality at the laboratory. The performance of the laboratory in Analytical Quality Control exercise will also be considered at the time of renewal of recognition. In case, the performance of the laboratory is not found satisfactory for three consecutive years in past, the renewal of recognition of the laboratory will not be granted.

Annual Fees for Participation in AQC programme

The recognized laboratory under The Environment (Protection) Act will have to deposit annual fees for participation in Analytical Quality Control exercise to Central Pollution Control Board, Delhi or any other organization designated by the Central Government / CPCB. The fees for participation in AQC exercise will have to be submitted by various categories of environmental laboratories as below:

- i) Laboratories of Govt./Semi-Govt./Public Sector Undertaking/ Autonomous Body – Rs.15,000/- per year
- ii) NGO's / Private Sector Laboratories – Rs.20,000/- per year

Submission of Application for Renewal of Recognition

The Environmental laboratories desirous of renewal of recognition at the expiry of earlier recognition period have to submit application for renewal of recognition at least six months before the expiry date of earlier recognition.

The environmental laboratory has to submit application for renewal in the same proforma as appended at Annexure-I providing details of earlier recognition at Para 1(xii) of Annexure-I of application. The application will be processed and considered as per the procedure laid down in the guidelines.

Renewal of Recognition

As per the existing provisions, the laboratories would be considered for renewal of recognition after a period of 5 years. The renewal of recognition of a Lab shall be continued for a period of five years as per the present practice.

Authorized Signatory of Analysis Report issued by recognized Labs

The analysis report depicting analytical results of environmental samples will be issued by the recognized environmental laboratory under signature of concerned analyst, supervisor analyst and have to be countersigned by any one of government analysts designated by the Central Govt. The government analyst recognized with the environmental laboratory will be the authorized signatory of analysis reports generated by the concerned laboratory.

Use of Phrase “Recognized Environmental Laboratories under The Environment (Protection) Act, 1986”

The recognized environmental laboratory under The Environment (Protection) Act, 1986 may use the phrase “Recognized Environmental Laboratories under The Environment (Protection) Act, 1986” on the analysis report, as well as on the official stationary. However, the validity period of recognition has also to be mentioned alongwith the phrase.

Periodic Surveillance of Environmental Laboratories

Periodic surveillance of recognized environmental laboratory under The Environment (Protection) Act will be undertaken by Central Government / Central Pollution Control Board every alternate year to assess the proper functioning, systematic operation and reliability of data generated at the laboratory.

Revoking of Recognition

The Central Govt. reserves its right to de-recognize or revoke its recognition at any time in public interest without assigning any reason, if it is deemed necessary by the Central Govt./CPCB. The recognition will also be revoked during following events:

- i) In case, the laboratory indulges in malpractices and issuing fraudulent reports.
- ii) There are complaints against the laboratory regarding analytical malpractices.
- iii) The laboratory violates the accepted terms & conditions for recognition of environmental laboratory under the Act.
- iv) The laboratory not complying the rules and regulations notified under The Act.

Jurisdiction of E(P) Act Recognized laboratories and Specific Provisions

The laboratories recognized under The Environment (Protection) Act, 1986 will have jurisdiction to function as Environmental laboratory in any state of the country. However, sample collection, preservation and transport protocol will have to be adopted and maintained by the laboratory as per standard references.

The laboratories recognized under The Environment (Protection) Act, 1986 are intended to be simultaneously recognized under the Water Act, 1974 for carrying out the functions as per provisions of the Water (Prevention & Control of Pollution) Act, 1974 and also under the Air Act, 1981 for carrying out the functions as per provisions of The Air (Prevention and Control of Pollution) Act, 1981.

Amendments / changes with application proforma and evaluation criteria

If felt necessary MoEF/CPCB may amend / change application proforma and criteria.

No.Q-15018/8/2006-CPW (Part file)
Government of India
Ministry of Environment & Forests

Paryavaran Bhawan, CGO Complex,
Lodhi Road, New Delhi-110003
Dated 30.1.2009

Office Memorandum

Subject: Authorization to discharge the functions related to recognition and renewal of the laboratories under The Environment (Protection) Act, 1986.

As per notification No. SO 145 (E) dated 21st February 1981, recognition of private laboratories under clause (b) of sub section (i) of section (12) of the Environment (Protection) Act 1986 as well as recognition of their Analyst as Government Analyst under section 13 of the Environment (Protection) Act 1986 is to be done by the Central Government.

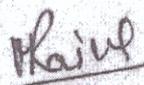
2. In the case of AIR 1970 SC 1102, the Hon'ble Supreme Court has observed that the Minister is not expected to burden himself with the day-to-day administration.

3. Accordingly, the Competent Authority, in consultation with the Ministry of Law & Justice (Department of Legal Affairs) has decided to delegate the relevant powers under Section 12 and Section 13 of the E(P) Act, 1986 to the Secretary and Joint Secretary in the Ministry of Environment & Forests.

3.2 All functions related to recognition of Private Laboratories and initial recognition of Government Analyst shall be discharged by Secretary, Ministry of Environment & Forests.

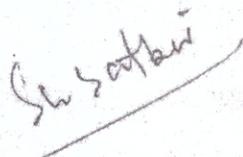
3.3 All functions related to renewal of recognition of Private Laboratories and subsequent change in the names of the Government Analysts or change in the addresses of the Laboratories shall be discharged by Joint Secretary, CP Division.

4. This issues with the approval of MOS (E).


(Dr. M. Raina)
Additional Director

Copy to:

PS to MOS(E)/PPS to Secretary(E&F)/PPS to Spl. Secretary (BSP)/PPS to Addl. Secretary (RHK)/All Joint Secretaries in the MoEF.



MINISTRY OF ENVIRONMENT AND FORESTS
CP DIVISIONOFFICE MEMORANDUM
12th AUGUST, 2011

Subject: Addendum to the guidelines for recognition of Environmental Laboratories under the Environment (Protection) Act, 1986.

In continuation to the Guidelines for Recognition of Environmental Laboratories under the Environment (Protection) Act, 1986 published under Laboratory Analytical Techniques Series LATS/9/2008-2009 dated June, 2008 issued by the Ministry of Environment and Forests and Central Pollution Control Board, the following is issued with immediate effect:

Essential Pre-Requisites

The following essential pre-requisites will be added at Page No. 55 of the Revised Guidelines for Recognition of Environmental Laboratories under the Environment (Protection) Act, 1986.

1. All Environmental Laboratories (Private / NGOs / Government / Autonomous / Public Sector Undertakings / Educational Institutes / State / Central Pollution Control Board Laboratories) should have either ISO 17025 (NABL Accreditation) or ISO 9001 alongwith OHSAS 18001 (Occupational Health and Safety Management System) Certifications before submission of application for consideration of Recognition under the Environment (Protection) Act, 1986.
2. All State Pollution Control Boards Headquarters Laboratories / Central Laboratories must also acquire accreditation under the Environment (Protection) Act, 1986, ISO 17025 (NABL Accreditation) or ISO 9001 Certification alongwith OHSAS 18001 Certification within a period of one year.

Schedule for Implementation

1. All New environmental laboratories (Private / NGOs / Government / Autonomous / Public Sector Undertakings / Educational Institutes / State / Central Pollution Control Board Laboratories) should acquire either ISO 17025 (NABL Accreditation) or ISO 9001 alongwith OHSAS 18001 Certification before submission of application for consideration of recognition under the Environment (Protection) Act, 1986.
2. The application/s of various New laboratories presently pending for accreditation in the Ministry of Environment & Forests / Central Pollution Control Board shall also be covered with above essential pre-requisites.
3. Existing recognised Laboratories (Private / NGOs / Government / Autonomous / Public Sector Undertakings / Educational Institutes / State / Central Pollution Control Board Laboratories) under the Environment (Protection) Act, 1986, where validity is upto 31st August, 2012 shall get 12 month's additional time to acquire the required Accreditation / Certification to achieve eligibility under the essential pre-requisites.

As a transitional arrangement, these recognized laboratories shall be granted one year conditional renewal of their recognition under the Environment (Protection) Act, 1986, in case, their expiry is on or before 31st August, 2012, to achieve requirements under above mentioned additional essential pre-requisites.


(Rajneesh Dube)
Joint Secretary

CC: Chairman, CPCB/all SPCBs/PCCs

File No. Q-15018/04 /2014-CPW
Government of India
Ministry of Environment Forests and Climate Change
(CP Division)

Indira Paryavaran Bhawan,
2nd Floor Prithvi Wing,
Jor Bagh Road, Aliganj,
New Delhi - 110 003.
e-mail Jagram@nic.in
Dated: 16th July, 2015.

To,

Dr. A. B. Akolkar,
Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, CBD-cum-Office Complex
East Arjun Nagar,
Delhi - 110 032.

Subject: Recognition of Environmental Laboratories under the Environment (Protection) Act, 1986 -comments -joint inspection-reg.

Sir,

As you are aware there is a provision for joint inspection by a team comprising officers from the Regional Office of Ministry of Environment, Forests & Climate Change (MoEF&CC), Central Pollution Control Board (CPCB) and concerned State Pollution Control Boards (SPCBs) for recognition of Environmental laboratories under the Environment (Protection) Act, 1986 as per the guidelines issued by the Ministry for recognition of Environmental laboratories.

In order to simplify the procedure, it has been decided by the Ministry to discontinue the aforesaid provision of joint inspection and grant the recognition to the environmental laboratories subject to fulfilling the following criteria:

1. All Environmental Laboratories (Private/NGOs) Government /Autonomous/Public sector undertaking /Educational Institutes/State/Central Pollution Control Board Laboratories should have either ISO 17025(NABL Accreditation) or ISO 9001 along with OHSAS 18001(Occupational Health and Safety Management System) Certification before submission of application for consideration of Recognition under Environmental (Protection) Act, 1986 duly authenticated by State Pollution Control Board.
2. The laboratory applying for recognition under Environmental (Protection) Act, 1986 should have either ISO 17025(NABL Accreditation) or ISO 9001 along with OHSAS 18001(Occupational Health and Safety Management System) for all activities in totality and submit a duly attested undertaking in this regard along with the application.

In view of the above, you are requested to kindly implement the aforesaid decision and initiate the action to modify the guidelines for recognition of Environmental laboratories under Environmental (Protection) Act, 1986 at the earliest.

Yours faithfully,

(Dr JagRam)

Director

Tele: 24695326

Issued
Dr. A. B. Akolkar
14/7/15

of



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
(पर्यावरण एवं वन मंत्रालय, भारत सरकार)
(MINISTRY OF ENVIRONMENT & FORESTS, GOVT. OF INDIA)

C-14011/AQC/PT-32/2017-Tech./

July 20, 2017

Sub: Participation in XXXII Analytical Quality Control / Proficiency Testing (AQC / PT / Water) Exercise – March, 2017 for the laboratories of Central & State Pollution Control Boards, Committees & Laboratories recognized under The Environment (Protection) Act, 1986 – Forwarding of XXXII AQC / PT Performance report.

Ref: CPCB letter No. C-14011/AQC/PT-32/2017-Tech./ dated 23rd February, 2017.

Dear Sir,

As you are aware that XXXII AQC / PT exercise samples have been forwarded to your laboratory on 23rd February, 2017 through courier alongwith other participant laboratories with request to submission of analysis report by initial target date i.e. before 27th March, 2017. The analysis result submission date was subsequently revised to on or before 17th April, 2017. The analysis results submitted by your laboratory in the analysis report have been statistically processed for evaluation of performance in terms of Z score. The final PT / AQC Performance Report, based on XXXII AQC / PT exercise of your laboratory is enclosed herewith.

The laboratory is requested to review its performance based on the report. In case of low overall performance, the laboratories are advised to undertake Root Cause Analysis for respective parameters and also suitable Corrective Action, so that the analytical errors may not be repeated in future.

You are also requested to return duly filled acknowledgement attached with this letter by Speed Post.

Thanking you for participation in XXXII AQC / PT programme conducted by CPCB.

Yours faithfully,

Encl As above.

(Dr. C. S. Sharma)
Additional Director, Nodal Officer &
Divisional Head NRTOL

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली-110032

‘Parivesh Bhawan’, East Arjun Nagar, Delhi - 110032

दूरभाष / Tel. : 43102030, फैक्स / Fax : 22305793, 22307078, 22307079, 22301932, 22304948

ई-मेल / e-mail : cpcb@nic.in वेबसाइट / Website : www.cpcb.nic.in

F.No. Q-15018/14/2016-CPW
Government of India
Ministry of Environment, Forest and Climate Change
(CP Division)

Prithvi Wing, 2nd Level,
Indira Paryavaran Bhavan,
Jor Bagh Road, New Delhi-110 003.

Dated, the 13th July, 2017

To
M/s Eco Laboratories & Consultants Pvt. Ltd.
E-207, Industrial Area, Phase VIII-B,
Sector-74, Mohali – 160 071, Punjab

Subject: Recognition of Environmental Laboratory under the Environment (Protection) Act,
1986: Non-compliance of Terms & Conditions - regarding

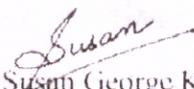
Sir,

This is in continuation to this Ministry's letter of even number dated 11th July, 2017 on the aforementioned subject and with reference to the recognition of M/s Eco Laboratories & Consultant Pvt. Ltd., Mohali under the Environment (Protection) Act, 1986 upto to 21st November, 2016 so also to the application for renewal of recognition submitted vide letter No. EI/LAB/MOEF-appli./2016/02 dated 20th August, 2016.

2. It has been noticed that the laboratory has not reported to this Ministry about the discontinuation of services of two Government Analysts and has not taken steps for filling up this vacancy, as per the accepted Terms & Conditions for recognition of Laboratories under the Environment (Protection) Act, 1986. Therefore, you are hereby cautioned for not repeating such non-compliance of Terms & Conditions. Keeping this in view, MoEF&CC has revised the Terms & Conditions. The revised Terms & Conditions is enclosed herewith for your acceptance and signature, which may be returned within two weeks.

3. The laboratory should compulsorily follow the Term & Conditions, including reporting of discontinuation of Government Analyst, and seek approval of this Ministry for substitution. In case of serious non-compliance of any of the Terms and Conditions, the laboratory may be black-listed for a minimum period of two years and civil/ criminal proceedings, as applicable, may be initiated for performing functions on behalf of the Government in an unauthorized manner.

Yours faithfully,


(Dr. Susan George K.)
Scientist 'D'
Ph: 011-24695439
susan.george@nic.in

Encl: As above

ANNEXURE – III

TERMS & CONDITIONS FOR RECOGNITION OF LABORATORIES UNDER THE ENVIRONMENT (PROTECTION) ACT, 1986

The following terms and conditions shall be observed for recognition of laboratories under Section 12 (1) (b) of the Environment (Protection) Act, 1986.

1. The laboratory (Private/NGOs) shall be legally identifiable and registered with an appropriate statutory body i.e. local govt., state govt. or central govt.
2. The laboratory shall perform all the functions as mentioned in Rule 9 of the Environment (Protection) Rules, 1986.
3. It shall carry out the tests as per the method prescribed by the Central Government of any authorities constituted under Section 3 (3) of the Environment (Protection) Act, 1986 from time to time.
4. The test report shall be recorded in Form III of the Environment (Protection) Rules 1986 in triplicate. It shall be signed by the Government Analyst and be sent to the officer from whom the sample is received by the laboratory.
5. It shall carry out those tests, which are specified in APPENDIX-A to F of the application and it shall not carry out any other test on the samples given.
6. The laboratory shall charge rates not exceeding those fixed for EPA recognized laboratories.
7. The laboratory shall not charge rates higher than the rates they charge to any other Government or Public Sector organization.
8. The laboratory shall ensure that a sample submitted to it for testing will only be tested by a person, recognized as 'Government Analyst' by Central Government under provisions of the Environment (Protection) Act and as notified in the official gazette from time to time.
9. When a Government Analyst ceases to be in the services of the Laboratory, the Head of the Laboratory shall report this fact to the Central Government within fifteen days and simultaneously take steps for filling up this vacancy.
10. Any report signed by the Government Analyst may be used as evidence of facts in a court of law as per Section 14 of the Environment (Protection) Act, 1986. The laboratory shall provide all facilities to the 'Government Analyst' for giving evidence in a court of law, if it becomes necessary.
11. It shall maintain complete secrecy in respect of the test results. These shall not be divulged to any person or authority other than the Officer empowered under Section 11 of the Act of the court having jurisdiction.
12. Laboratory shall remain open for all working days except weekly off, Central & State Govt. holidays. Environmental laboratory of an educational institute/college will make arrangement of acceptance of samples and their analysis during any vacation exceeding more than 5 days i.e. summer/winter vacation etc.

13. It shall maintain proper records and registers and the calculations and test results in respect of tests conducted by them.
14. The laboratory and the Government Analysts employed by the laboratory shall participate in (Analytical Quality Control Exercises) organized by the Central Government or an organization designated by it to test the capabilities of the recognized laboratories and analysts from time to time. The fee if so, for AQC exercise has to be paid by the participating laboratory to the designated organization.
15. If feel necessary, Central Government will send dummy environmental samples to the laboratory to keep constant check over the laboratories of the results of the sample, which are to be analyzed, free of cost by the laboratory and results will be provided to the Central Government.
16. If the laboratory is sent samples from an establishment with which it has got connections through ownership or other means which make it improper for the laboratory to carry out the tests with respect to that sample, it shall disclose the fact to the empowered officers or authority sending the sample and shall refuse the samples.
17. It shall be the responsibility of the laboratory to maintain properly the necessary infrastructure for conducting tests successfully.
18. In case the laboratory desires to make a mention of its recognition as environmental laboratory in its letter heads, printed material, signboards, etc., it shall specify the period of recognition and such mention of the recognition shall cease immediately after the expiry of recognition.
19. The laboratory shall comply with all the rules and regulations notified under the Environment (Protection) Act, 1986.
20. The recognition shall become effective from the date of its Gazette Notification up to a period of five years or revocation whichever is earlier.
21. (i) The Central Government / CPCB shall have the right to de-recognize the laboratory at any time in public interest without assigning any reason, if it is deemed necessary by the Central Government.

(ii) In case of serious non-compliance of any of the Terms and Conditions, the laboratory may be black-listed for a minimum period of two years and civil/ criminal proceedings, as applicable, may be initiated for performing functions on behalf of the Government in an unauthorized manner.
22. Private/NGO's laboratory shall maintain complaint register (bounded and numbered) having the following columns

Customer's name and address	Ref. No. if any	Date on which sample received	Name of complainer	Complaint has been rectified in the laboratory

23. The recognition accorded to Government Analysts in an environmental laboratory ceases along with the de-recognition of that environmental laboratory.

24. Each of environmental sample test report provided by the private laboratory to the customer must give in their footnote regarding availability of complaint register with the owner.
25. (i) The recognized laboratories shall operate from the approved location/address, where it has been granted recognition.
- (ii) The proposal for change in location/site address of laboratory, if any, will require prior permission from the Central Government (for private Sector and NGO laboratories) and Central Pollution Control Board (for Government/Semi-Government/Autonomous/Public Sector Undertakings/ Educational Institutes/ State Pollution Control Board/ Pollution Control Committee Laboratories).
- (iii) The Central Government may consider and grant permission to the laboratory to perform its functions from the changed location only after inspection, verification of its status duly recommended by Central Pollution Control Board HQs or its Zonal Office or by the concerned State Pollution Control Board/ Committee.
26. In case of takeover of a recognized private laboratory, its ownership changes; occurrence of such changes must be communicated to the recognition body MoEF&CC/CPCB within one month. Through, an appropriate mechanism that the laboratory continues to comply with the criteria against which recognition was originally granted will be verified.
27. After recognition, laboratory can be re-inspected at any time for its periodic assessment/performance.

The aforesaid terms and conditions are acceptable to us.

Dated:

Signature _____
(Head of Laboratory)

Full Name _____
(in capital letters)

Address _____

Seal of laboratory

F.No. Q-15018/14/2016-CPW
Government of India
Ministry of Environment, Forest and Climate Change
(CP Division)

Prithvi Wing, 2nd Level,
Indira Paryavaran Bhavan,
Jor Bagh Road, New Delhi-110 003.

Dated, the 11th July, 2017

To

**All Laboratories recognized under
the Environment (Protection) Act, 1986 (As per list)**

Subject: Recognition of Environmental Laboratory under the Environment (Protection) Act, 1986: Non-compliance of Terms & Conditions - regarding

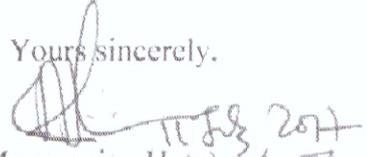
Madam/ Sir,

This has reference to the recognition of environmental laboratories under the Environment (Protection) Act, 1986. The environmental laboratory while being recognised has accepted and signed the Terms & Conditions.

2. It has been noticed that some laboratories have not complied with the Terms & Conditions, such as not reporting to this Ministry about the discontinuation of services of the recognized Government Analysts and has not taken steps for filling up this vacancy. This is viewed as non-compliance of the accepted Terms & Conditions for recognition of Laboratories under the Environment (Protection) Act, 1986. Therefore, all laboratories are hereby cautioned that they should compulsorily follow the Term & Conditions, including reporting of discontinuation of Government Analyst and seek approval of this Ministry for substitution. Keeping this in view, MoEF&CC has revised the Terms & Conditions. The revised Terms & Conditions is enclosed herewith for your acceptance and signature, which may be returned within two weeks.

3. In case of serious non-compliance of any of the Terms and Conditions, the laboratory may be black-listed for a minimum period of two years and civil/ criminal proceedings, as applicable, may be initiated for performing functions on behalf of the Government in an unauthorized manner.

Yours sincerely,


(Dr. Manoranjan Hota)
Adviser (CP)
hota@nic.in

Encl: As above

ANNEXURE – III

TERMS & CONDITIONS FOR RECOGNITION OF LABORATORIES UNDER THE ENVIRONMENT (PROTECTION) ACT, 1986

The following terms and conditions shall be observed for recognition of laboratories under Section 12 (1) (b) of the Environment (Protection) Act, 1986.

1. The laboratory (Private/NGOs) shall be legally identifiable and registered with an appropriate statutory body i.e. local govt., state govt. or central govt.
2. The laboratory shall perform all the functions as mentioned in Rule 9 of the Environment (Protection) Rules, 1986.
3. It shall carry out the tests as per the method prescribed by the Central Government of any authorities constituted under Section 3 (3) of the Environment (Protection) Act, 1986 from time to time.
4. The test report shall be recorded in Form III of the Environment (Protection) Rules 1986 in triplicate. It shall be signed by the Government Analyst and be sent to the officer from whom the sample is received by the laboratory.
5. It shall carry out those tests, which are specified in APPENDIX-A to F of the application and it shall not carry out any other test on the samples given.
6. The laboratory shall charge rates not exceeding those fixed for EPA recognized laboratories.
7. The laboratory shall not charge rates higher than the rates they charge to any other Government or Public Sector organization.
8. The laboratory shall ensure that a sample submitted to it for testing will only be tested by a person, recognized as 'Government Analyst' by Central Government under provisions of the Environment (Protection) Act and as notified in the official gazette from time to time.
9. When a Government Analyst ceases to be in the services of the Laboratory, the Head of the Laboratory shall report this fact to the Central Government within fifteen days and simultaneously take steps for filling up this vacancy.
10. Any report signed by the Government Analyst may be used as evidence of facts in a court of law as per Section 14 of the Environment (Protection) Act, 1986. The laboratory shall provide all facilities to the 'Government Analyst' for giving evidence in a court of law, if it becomes necessary.
11. It shall maintain complete secrecy in respect of the test results. These shall not be divulged to any person or authority other than the Officer empowered under Section 11 of the Act of the court having jurisdiction.
12. Laboratory shall remain open for all working days except weekly off, Central & State Govt. holidays. Environmental laboratory of an educational institute/college will make arrangement of acceptance of samples and their analysis during any vacation exceeding more than 5 days i.e. summer/winter vacation etc.

13. It shall maintain proper records and registers and the calculations and test results in respect of tests conducted by them.
14. The laboratory and the Government Analysts employed by the laboratory shall participate in (Analytical Quality Control Exercises) organized by the Central Government or an organization designated by it to test the capabilities of the recognized laboratories and analysts from time to time. The fee if so, for AQC exercise has to be paid by the participating laboratory to the designated organization.
15. If feel necessary, Central Government will send dummy environmental samples to the laboratory to keep constant check over the laboratories of the results of the sample, which are to be analyzed, free of cost by the laboratory and results will be provided to the Central Government.
16. If the laboratory is sent samples from an establishment with which it has got connections through ownership or other means which make it improper for the laboratory to carry out the tests with respect to that sample, it shall disclose the fact to the empowered officers or authority sending the sample and shall refuse the samples.
17. It shall be the responsibility of the laboratory to maintain properly the necessary infrastructure for conducting tests successfully.
18. In case the laboratory desires to make a mention of its recognition as environmental laboratory in its letter heads, printed material, signboards, etc., it shall specify the period of recognition and such mention of the recognition shall cease immediately after the expiry of recognition.
19. The laboratory shall comply with all the rules and regulations notified under the Environment (Protection) Act, 1986.
20. The recognition shall become effective from the date of its Gazette Notification up to a period of five years or revocation whichever is earlier.
21. (i) The Central Government / CPCB shall have the right to de-recognize the laboratory at any time in public interest without assigning any reason, if it is deemed necessary by the Central Government.

(ii) In case of serious non-compliance of any of the Terms and Conditions, the laboratory may be black-listed for a minimum period of two years and civil/ criminal proceedings, as applicable, may be initiated for performing functions on behalf of the Government in an unauthorized manner.
22. Private/NGO's laboratory shall maintain complaint register (bounded and numbered) having the following columns

Customer's name and address	Ref. No. if any	Date on which sample received	Name of complainer	Complaint has been rectified in the laboratory

23. The recognition accorded to Government Analysts in an environmental laboratory ceases along with the de-recognition of that environmental laboratory.

24. Each of environmental sample test report provided by the private laboratory to the customer must give in their footnote regarding availability of complaint register with the owner.
25. (i) The recognized laboratories shall operate from the approved location/address, where it has been granted recognition.
- (ii) The proposal for change in location/site address of laboratory, if any, will require prior permission from the Central Government (for private Sector and NGO laboratories) and Central Pollution Control Board (for Government/Semi-Government/Autonomous/Public Sector Undertakings/ Educational Institutes/ State Pollution Control Board/ Pollution Control Committee Laboratories).
- (iii) The Central Government may consider and grant permission to the laboratory to perform its functions from the changed location only after inspection, verification of its status duly recommended by Central Pollution Control Board HQs or its Zonal Office or by the concerned State Pollution Control Board/ Committee.
26. In case of takeover of a recognized private laboratory, its ownership changes; occurrence of such changes must be communicated to the recognition body MoEF&CC/CPCB within one month. Through, an appropriate mechanism that the laboratory continues to comply with the criteria against which recognition was originally granted will be verified.
27. After recognition, laboratory can be re-inspected at any time for its periodic assessment/performance.

The aforesaid terms and conditions are acceptable to us.

Dated:

Signature _____
(Head of Laboratory)

Full Name _____
(in capital letters)

Address _____

Seal of laboratory

Annexure-IX**List of private environmental laboratories recognized under the Environment (Protection) Act, 1986
(as on 31.01.2020)**

S. No.	Laboratory	Address	Government Analyst*	Gazette Notification	Recognition Period
1.	M/s SV Enviro Labs & Consultants	B-1, Block-B, IDA Autonagar, Visakhapatnam-530012	Ms. Divya Chelluri	S. O. 1953(E) dated 02.06.2016	02/06/2016 to 01/06/2021
			Mr. Garuda Ramoji		
			Mr. Murali Krishna Malasani		
2.	M/s Shiva Test House	1 st Floor, Rajhans Niketan, Near Canal, Rukunpura, Bailey Road, Patna - 800 014, Bihar	Dr. Shibeswar Prasad	S. O. 3744(E) dated 17.10.2019	17/10/2019 to 16/10/2024
			Dr. (Mrs.) Shreyasee Prasad		
3.	M/s Konark Research Foundation	Plot No.338/1, Kachgam, Daman - 396 210	Mr. Girish Balubhai Patel	S. O. 388(E) dated 10.02.2017	09/02/2017 to 08/02/2022
			Mrs. Niral Mukesh Bhandari		
			Mr. Heetor Homi Khandhadia		
4.	M/s Avon Food Lab. Pvt. Ltd.	C-35/23, Lawrence Road Industrial Area Delhi – 110035	Dr. Ramesh Chandra Tripathi	S.O. 857(E) dated 26.02.2018	26/02/2018 to 25/02/2023
			Mr. Suneshwar Singh		
			Mrs. Diksha Bhati		
5.	M/s Shriram Institute for Industrial Research	19, University Road, Delhi-110007	Dr. V. K. Verma	S. O. 3744(E) dated 17.10.2019	17/10/2019 to 16/10/2024
			Dr. Jagdish Kumar		
			Dr. Mukesh Garg		
6.	M/s Standard Analytical Laboratory (ND) Private Limited	69, Functional Industrial Estate, Patparganj, Delhi – 110 092	Mr. Som Singh	To be notified	Valid till 09/01/2023
			Mr. R.N. Tripathi		
			Ms. Priyanka Mishra		
7.	M/s Sophisticated Industrial Materials Analytic Labs Pvt. Ltd. (SIMA)	A-3/7, Mayapuri Industrial Area, Phase-II, New Delhi -110 064	Ms. B. Lalitha	S. O. 1953(E) dated 02.06.2016	02/06/2016 to 01/06/2021
			Mr. A. K. Pramanik		
			Dr. N.S. Meitei		
8.	M/s Delhi Test House	A-62/3, G. T. Karnal Road, Indl. Area, Opp. Hans Cinema, Azadpur, Delhi – 110 033	Mr. M.C. Goel	S. O. 388(E) dated 10.02.2017	09/02/2017 to 08/02/2022
			Mr. Ghanshyam Das Goel		
			Mr. Dinesh Goel		
9.	M/s ITL Labs Pvt. Ltd.	B-283-284, Mangolpuri, Industrial Area, Phase-I, Delhi-110083	Mr. Rajesh Kumar Roshan	S. O. 388(E) dated 10.02.2017	09/02/2017 to 08/02/2022
			Mr. Mohammad Sohrab Khan		
			Ms. Bandana Chauhan		

S. No.	Laboratory	Address	Government Analyst*	Gazette Notification	Recognition Period
10.	M/s FICCI Research & Analysis Centre	Plot 2A, Sector-8, Dwarka, New Delhi-110 077	Mr. Jagjit Singh Sandhu	S. O. 388(E) dated 10.02.2017	09/02/2017 to 08/02/2022
			Mr. Surender Kumar Manocha		
			Ms. Anita Singh		
11.	M/s Agss Analytical and Research Lab Pvt. Ltd.	C-37/2, Lawrence Road Industrial Area, Delhi-110035	Dr. Shivlall Singh	S.O. 3744(E) dated 17.10.2019	17/10/2019 to 16/10/2024
			Mr. Jaswant Ray		
			Mr. Lalit Kumar Agarwal		
12.	M/s Catts Labs & Research Pvt. Ltd.,	S-78, First Floor, Okhla Industrial Area, Phase-II, New Delhi-110020	Mr. Jagmohan Singh Chadha	S.O. 3744(E) dated 17.10.2019	17/10/2019 to 16/10/2024
			Mr. Sunil Datt Panwar		
			Ms. Nooris Naqvi		
13.	M/s Centre for Environment and Food Technology Pvt. Ltd.	1st & 2nd Floor, DLF Industrial Area, Moti Nagar, New Delhi-110015	Mr. Hemant Singh	S.O. 3744(E) dated 17.10.2019	17/10/2019 to 16/10/2024
			Mr. Manoj Singh		
			Ms. Shweta Sharma		
14.	M/s Shree Krishna Analytical Services	A-5/4, Phase-II, Mayapuri Industrial Area, New Delhi-110064	Mr. Vinay Kumar	S.O. 3744(E) dated 17.10.2019	17/10/2019 to 16/10/2024
			Mr. Narendra Kumar Giri		
			Mr. Surjeet Das		
15.	M/s Min Mec R&D Laboratory	A-121, Paryavaran Complex, IGNOU Road, New Delhi-110030	Mr. B.D. Sharma	S.O. 3744(E) dated 17.10.2019	17/10/2019 to 16/10/2024
			Dr. Marisha Sharma		
			Ms. Rashmi Gupta		
16.	M/s Quality Research and Analytical Labs Pvt. Ltd.	341, Ground Floor, Functional Industrial Estate, Patparganj, New Delhi-110092	Dr. Gaurav Maheshwari	To be notified	Valid till 01/02/2020
			Miss Anita Singh		
17.	M/s Delhi Analytical Research Laboratory	Plot No. 2, Timber Block, Jhilmil Industrial Area, Delhi-110095	Dr. Priyanka Mishra	To be notified	Valid till 12/11/2021
			Mr. Vinay Gupta		
			Mr. Nao Jyoti Kumar Gupta		
18.	M/s Sadekar Enviro Engineers Pvt. Ltd.	B-306/307, Plot No.61, Patel Estate, Reis Magos, Verem, Alto, Old Betim Road, Bardez, Porvorim, Panaji – 403101, Goa	Mr. Vishal Basawanni Sannakki	To be notified	Valid till 11/03/2021
			Mr. Vinayak Gangaram Kudkar		
			Ms. Swati Vaibhav More		

S. No.	Laboratory	Address	Government Analyst*	Gazette Notification	Recognition Period
19.	M/s Kadam Environmental Consultants	871/B/3, Near Himallaya Machinery, GIDC, Makarpura, Vadodara – 390 010, Gujarat	Mr. R.G. Kotasthane	To be notified	Valid till 26/03/2020
			Ms. Sapna Amin		
			Ms. Harshita Arya		
20.	M/s Unistar Environment & Research Lab Pvt. Ltd.	Plot No. C/5-24, White House, 1st and 2nd Floor Near G.I.D.C. Office, Char Rasta, Vapi-396195, Gujarat	Mr. Haresh P Joshi	To be notified	Valid till 24/05/2020
			Mr. Jaivik S. Tandel		
			Mr. Ranjan Maharaj		
21.	M/s Pollucon Laboratories Pvt. Ltd.	Plot No.5/6 "Pollucon House", Old Shantinath Silk Mill Lane, Navjivan Circle,Udhana Magdalla Road, Surat-395007, Gujarat	Dr. Arun Kumar Bajpai	S. O. 1953(E) dated 02.06.2016	02/06/2016 to 01/06/2021
			Mr. Devang Madhukar Gandhi		
			Mr. Harshal Madhukar Gandhi		
22.	M/s Detox Corporation Pvt. Ltd.	3rd Floor, K.G. Chambers, Opp. Gujarat Samachar Press, Ring Road, Surat-395002, Gujarat	Mr. Amit Balkrishna Renose	S. O. 1953(E) dated 02.06.2016	02/06/2016 to 01/06/2021
			Mr. Khasakia Jitender Kumar Dahyabhai		
			Ms. Divyalaxmi R. Patel		
23.	M/s Precitech Laboratories Pvt. Ltd.	Commercial Plot No. C-5/27, GIDC Estate, Bhanujyot Complex, 1 st Floor, Opp. Oriental Insurance Co., Near GIDC Char Rasta, Vapi-396 195, Tal. Pardi, Distt. Valsad, Gujarat	Mr. Prashant R. Bhidkar	S. O. 388(E) dated 10.02.2017	09/02/2017 to 08/02/2022
			Mr. Rajul H. Bhatt		
			Dr. Hitenkumar M. Bhatt		
24.	M/s Siddhi Green Excellence Private Limited	Kamal Arcade, Shop No. 3, Commercial Plot No. C-3/3, Near State Bank of India, G.I.D.C., Ankleshwar-393 002, Gujarat	Dr. Vinod Kumar Brijmohan Gaur	S. O. 388(E) dated 10.02.2017	09/02/2017 to 08/02/2022
			Mr. Parvesh Mahendra Bhai Shah		
			Mrs. Twinkle Hiren Modi		

S. No.	Laboratory	Address	Government Analyst*	Gazette Notification	Recognition Period
25.	Environmental Testing Laboratory, M/s Enpro Enviro Tech and Engineers Pvt. Ltd.	Plot No. D-29/16, Road No. 17, Hojiwala Industrial Estate, Gate No. 3, Surat-394 230, Gujarat	Mr. Pares Mevawala	S. O. 388(E) dated 10.02.2017	09/02/2017 to 08/02/2022
			Dr. Dhaval Naik		
			Ms. Shahenaz Jadeja		
26.	M/s Go Green Mechanisms Pvt. Ltd.	Dayal Estate, National Highway No. 8, Opp. APMC Market, Gate-1 (Deen Dayal Grain Market), Bareja Road, Jetalpur, Dist-Ahmedabad-382426, Gujarat	Shri Amit Badlani	S.O. 2836(E) dated 30.08.2017	09/08/2017 to 08/08/2022
			Shri Khambata Cyrus Hosang		
			Ms. Trupti Padhya		
27.	M/s Green Circle Inc	Green Empire, Anupushpam Habitat Centre, Nr. Yash Complex, Above Asix Bank Ltd., Gotri Main Road, Vadodara-390021	Mr. Pradeep Joshi	S.O. 857(E) dated 26.02.2018	26/02/2018 to 25/02/2023
			Mr. Ram Raghav		
			Ms. Shital Jashvantsinh Parmar		
28.	M/s Greenleaf Envirotech Pvt. Ltd.	304, Kankavati Complex, Singanpor- Cauzway Road, Katargam, Surat-395004, Gujarat	Mr. Kalpesh Gordhanbhai Goti	S.O. 3744(E) dated 17.10.2019	17/10/2019 to 16/10/2024
			Ms. Keta Prabodhchandra Jariwala		
			Ms. Rekha Vaghajibhai Dare		
29.	M/s. Ecosystem Resource Management Pvt. Ltd.	A`-Ashoka Pavillion, Opp. Kapadia Health Club, New-Civil Road, Surat-395001, Gujarat	Mr. Sunil Kumar Pandey	S.O. 5768(E) dated 15.11.2018	15/11/2018 to 14/11/2023
			Mr. Patel Niravkumar Bhagvat Prasad		
			Mr. Patel Shirish Dhirubhai		
30.	M/s Bhagwati Enviro Care Pvt. Ltd.	28,29 & 30, Parmeshwar Estate-II, Opp. AMCO Bank, Phase-I , GIDC Estate, Vatva, Ahmedabad-382445 Gujarat	Mr. Shailesh Patel	S.O. 3744(E) dated 17.10.2019	17/10/2019 to 16/10/2024
			Mr. Mahesh Oza		
31.	M/s Ankleshwar Research & Analytical Infrastructure Ltd. (ARAIL)	Plot No. 1501, Near Atik Bakery, GIDC, Ankleshwar - 393002, Gujarat	Dr. Hardikkumar Thakar	To be notified	Valid till 24/05/2020
			Mr. Mihir Trivedi		
			Dr. Gaurang Vyas		

S. No.	Laboratory	Address	Government Analyst*	Gazette Notification	Recognition Period
32.	M/s J.M. EnviroLab Pvt. Ltd.	424, Ground Floor, Udyog Vihar, Phase-IV, Gurugram, Haryana- 122015	Mr. Rajkumar Yadav	S. O. 3744(E) dated 17.10.2019	17/10/2019 to 16/10/2024
			Mr. Surendra Yadav		
			Mr. Ghanshyam Yadav		
33.	M/s. Interstellar Testing Centre Private Limited	Plot No. 86, Industrial Area, Phase-1, Panchkula – 134109, Haryana	Dr. Prakash Kaur	S. O. 3744(E) dated 17.10.2019	17/10/2019 to 16/10/2024
			Mr. Prem Kumar		
			Mr. Gaurav Goyal		
34.	M/s Fare Labs Pvt. Ltd.	17/3, DLF Phase 2, IFFCO Chowk, M.G. Road, Gurgaon-122002, Haryana	Mr. D. Mathur	To be notified	Valid till 09/01/2023
			Mr. C. S. Joshi		
			Dr. Meenakshi Tripathi		
35.	M/s Vardan Enviro Lab	Plot No. 82 A, Sector 5, HSIIDC, IMT Manesar, Gurgaon, Haryana	Mr. S. K. Sharma	To be notified	Valid till 17/12/2021
			Mr. Rajendra Singh Yadav		
			Mr. Gaurav Pratap Singh		
36.	M/s Haryana Test House & Consultancy Services	50-C, Sector-25 Part-II, HUDA, Panipat-132104, Haryana	Mr. Deepak Kumar	S. O. 1953(E) dated 02.06.2016	02/06/2016 to 01/06/2021
			Mr. Laxmi Kant Bhardwaj		
			Ms. Vijay Saini		
37.	M/s Arihant Analytical Laboratory Pvt. Ltd.	Plot No. 272, Sector-57, Phase-IV, HSIIDC, Kundli, Sonapat-131 028, Haryana	Mr. Birendra Singh Rajwar	S. O. 1953(E) dated 02.06.2016	02/06/2016 to 01/06/2021
			Mr. Ashutosh Shrivastava		
			Mrs. Vandana Mishra		
38.	M/s Universal Analytical Lab	Opp. Sector-4A, Near Krishna TVS, Sohna Road, Dharuhera, Rewari-123 106, Haryana	Mr. Balwant Singh	S. O. 1953(E) dated 02.06.2016	02/06/2016 to 01/06/2021
			Mr. Vinay Dixit		
			Mr. Ajeet Singh		
39.	M/s Idma Laboratories Limited	391, Industrial Area, Phase-1, Paunchkula-160019, Haryana	Mr. Ankush Aggarwal	S.O. 857(E) dated 26.02.2018	26/02/2018 to 25/02/2023
			Mr. Niranjana Dev Behl		
			Dr. Rajendra Kumar Jain		
40.	M/s Alpha Test House	198-199, M.I.E, Phase-I, Bahadurgarh-124507, Haryana	Mr. Vivek Tyagi	S.O. 3744(E) dated 17.10.2019	17/10/2019 to 16/10/2024
			Mr. Anup Singh		
			Ms. Pratibha Rawat		
41.	M/s Avantha Centre for Industrial Research & Development	Paper Mill Campus, Yamuna Nagar-135001, Haryana	Dr. Sunil Kumar	S.O. 3744(E) dated 17.10.2019	17/10/2019 to 16/10/2024
			Dr. Subir Barnie		
			Mr. Vipul Gupta		

S. No.	Laboratory	Address	Government Analyst*	Gazette Notification	Recognition Period
42.	M/s. Alcatel Research Laboratories India Pvt. Ltd.	Plot No. 1652, M.I.E , Part-B, Bahadurgarh-124507, Haryana	Dr. Rajesh Kumar Sharma	S.O. 5768(E) dated 15.11.2018	15/11/2018 to 14/11/2023
			Sh. Sanjay Kumar Pandey		
43.	M/s Shivalik Solid Waste Management Ltd.	Village Majra, P.O. Dabhota, Tehsil Nalagarh, District Solan, Himachal Pradesh	Mr. Sanjay Sharma	S. O. 1953(E) dated 02.06.2016	02/06/2016 to 01/06/2021
			Mrs. Sunil Katoch		
			Ms. Daksha Gupta		
44.	M/s Nitya Laboratories	81B , Sector-5, Channi Himmat-180015, Jammu, Jammu & Kashmir	Mr. Ravinder Kumar	S.O. 3744(E) dated 17.10.2019	17/10/2019 to 16/10/2024
			Smt. Radha Devi		
			Mr. Ajay Sharma		
45.	M/s Mineral Engineering Services	25/XXV Club Road, Bellary-583103, Karnataka	Mr. M. Sachin Raju	S.O. 857(E) dated 26.02.2018	26/02/2018 to 25/02/2023
			Mr. M.R. Durga Prasad		
			Mr. A.D. Yashwanth Arun Murthy		
46.	M/s Environmental Health and Safety Research & Development Centre (EHSRDC)	Unit-2, Plot No. 457, Kanabargi Industrial Area Auto Nagar, Belgaum-590 015, Karnataka	Mr. Madhu Kumar C.	S. O. 1953(E) dated 02.06.2016	02/06/2016 to 01/06/2021
			Mr. Bhairappa Chougule		
			Mr. Santhosh Kumar T. M.		
47.	M/s Ganesh Consultancy & Analytical Services	294-A, Hebbal Industrial Area, Mysore-57 016, Karnataka	Mr. B. S. Subhash	S. O. 1953(E) dated 02.06.2016	02/06/2016 to 01/06/2021
			Mr. P. M. Ravi Kumar		
			Mr. A. P. Ananda		
48.	M/s Environmental Health and Safety Research & Development Centre (EHSRDC)	No.13/2, 1st Main Road, Near Fire Station Industrial Town, Rajajinagar, Bangalore-560010, Karnataka	Mr. Shivanand M. Dambal	S. O. 388(E) dated 10.02.2017	09/02/2017 to 08/02/2022
			Mrs. Sindhu Kumari		
			Mrs. Praveena Kumari H. N.		
49.	M/s Hubert Enviro Care Systems Pvt. Ltd.	No. C-45, Industrial Estate, Baikampady, Mangalore-575 011, Karnataka	Mr. Abraham Abhishek Moses	S. O. 388(E) dated 10.02.2017	09/02/2017 to 08/02/2022
			Mr. K. Gopi		
			Ms. Rakhee B.		
50.	M/s Shiva Analyticals (India) Private Limited	Plot No. 24D (P) & 34D, KIADB Industrial Area, Hoskote, Bangalore-562 114, Karnataka	Mr. Krishnamurthy	S. O. 388(E) dated 10.02.2017	09/02/2017 to 08/02/2022
			Mr. Ravi M. B.		
			Mr. Prakash S.		

S. No.	Laboratory	Address	Government Analyst*	Gazette Notification	Recognition Period
51.	M/s Sai Universal Mining Services	Plot No. 15-DP2, KIADB, Sankalapura Industrial Area, Near Water Tank, Bellary Main Road, Hospet-583201, Dist. Bellary, Karnataka	Shri. Pavan Kumar GVK	S.O. 2836(E) dated 30.08.2017	09/08/2017 to 08/08/2022
			Shri. D. Sudharshan Reddy		
			Shri. A. Nagaraju		
52.	M/s Nichrome Testing Laboratory and Research Pvt. Ltd.	170, Judges Bungalow Road, Narayanpur, Dharwad-580008, Karnataka	Shri Krishna Narayan Kulkarni	S.O. 2836(E) dated 30.08.2017	09/08/2017 to 08/08/2022
			Shri Ambarish S. Sindagi		
			Dr. Manjula S. Patil		
53.	M/s MSV Analytical Laboratories	C.M.C Ward No. 18 & C.T.C W. No.16, T.S. No. 695/A/32/B1, Block No.19(1st& 2nd Floor), Sanganakallu Road, KEB Circle, Bellary-583103, Karnataka	Mr. B.Chinnalingana Goud	S.O. 857(E) dated 26.02.2018	26/02/2018 to 25/02/2023
			Mrs. Malathi K		
			Mr. V.Chandra Sekhara		
54.	M/s Eco Green Solution Systems Pvt. Ltd.	Plot # 48/A-4, Kiadb Industrial Area, Veerapura Post, Doddaballapur, Bengaluru- 561203, Karnataka	Mr. P.Hanumanthaiah	S.O. 3744(E) dated 17.10.2019	17/10/2019 to 16/10/2024
			Mr. Suhas S.S		
			Mrs. Tushali Jagwani		
55.	M/s Global Environment & Mining Services	3rd Main Road, Basaveswara Badavane,Hosapete-583201, Bellari District, Karnataka	Dr. Vikas Gupta	S.O. 3744(E) dated 17.10.2019	17/10/2019 to 16/10/2024
			Ms. S. Shameem Banu		
			Mr. J.Ravi Kumar		
56.	M/s Metamorphosis Laboratory Private Ltd.	Prakruti Bhavan, #200, 1st & 2nd Floor, 1st Cross 40th Main, Behind Central Silk Board, BTM Layout II Stage, Board, BTM Layout II Stage,Bengaluru-560068, Karnataka	Dr. Shanth A. Thimmaiah	S.O. 3744(E) dated 17.10.2019	17/10/2019 to 16/10/2024
			Mr. Sreekantan Nair P.		
			Mr. Suresh Babu H.S.		
57.	M/s OneEarth Enviro Labs	1st Floor, KSIA Building Baikampady Industrial Area Road, Mangaluru-575011, Karnataka	Mr. Murlidhar S.M	S.O. 3744(E) dated 17.10.2019	17/10/2019 to 16/10/2024
			Mr. Dinesh S.M		
			Dr. Sandesh Kamath B.		

S. No.	Laboratory	Address	Government Analyst*	Gazette Notification	Recognition Period
58.	M/s Vsix Analytical Labs Pvt. Ltd	#77(502/503), 2nd Floor, 21st 'D' Cross Muthurayaswamy Layout, Srigandakaval, Sunkadakatte, Bengaluru-560091,, Karnataka	Mrs. Nagalakshmi N.S	S.O. 3744(E) dated 17.10.2019	17/10/2019 to 16/10/2024
			Mrs. Gunavathy M.K		
			Mrs. Apeksha Shenoy		
59.	M/s. Nexus Test Labs Pvt. Ltd.	#29, Second Floor, 3rd Main, Singaiahnaplaya, Mahadevapura, Bangalore-560048	Mr. Vijaya Simha Reddy P.R	S.O. 5768(E) dated 15.11.2018	15/11/2018 to 14/11/2023
			Mrs. K. Krishnaveni		
			Mrs. S. Malleswari		
60.	M/s. Robust Materials Technology Pvt. Ltd.	No. 94, 2nd Floor, Thirumala Complex, NGEF Layout, Nagarabhavi, Bangalore- 560072	Dr. K.R. Ravikumar	S.O. 5768(E) dated 15.11.2018	15/11/2018 to 14/11/2023
			Dr. Mamatha S.N.		
			Mr. Sandesha K.S		
61.	M/s Shriram Institute for Industrial Research	#14 & 15 Sadarmangala Industrial Area, White Field Road, Bengaluru-560048	Dr. K.J. Balasubramani	To be notified	Valid till 11/03/2021
			Dr. Kumar. A		
			Mr. Suresh Kumar S.		
62.	M/s Envirodesigns Eco Labs	Eco Tower, Janatha Jn. Palarivattom, Kochi – 682025, Kerala	Dr. K.L. Antony	S. O. 3744(E) dated 17.10.2019	17/10/2019 to 16/10/2024
			Mrs. Susan Abraham		
			Ms. Jesty M.T		
63.	M/s Choksi Laboratories Ltd.	6/3, Manoramaganj, Indore - 452 001, Madhya Pradesh	Ms. Sagolshem Babyrani Devi	S. O. 388(E) dated 10.02.2017	09/02/2017 to 08/02/2022
			Ms. Preeti Francis		
			Ms. Usha Bhushan Bhawe		
64.	M/s Advanced Environmental Testing and Research Lab Pvt. Ltd.	63/1, Kailash Vihar, Near ITO, City Center-II, Gwalior-474011, Madhya Pradesh	Mr. Rajesh Jain	S.O. 857(E) dated 26.02.2018	26/02/2018 to 25/02/2023
			Dr. Dinesh Kumar Uchchariya		
			Mr. Arvind Kumar Sharma		
65.	M/s Azis Labs	Plot No. M-43, Sector-3, Pithampur Dist.-Dhar-454774, Madhya Pradesh	Mr. Ravi Shankar Sahai	To be notified	Valid till 29/06/2020
			Mr. Manoj Bamniya		
			Ms. Nikita Bhand		

S. No.	Laboratory	Address	Government Analyst*	Gazette Notification	Recognition Period
66.	M/s Creative Enviro Services	42, Doorsanchar Nagar, Near Savoy Complex, Arera Colony, Bhopal-462039, Madhya Pradesh	Dr. G.K. Jais	To be notified	Valid till 11/10/2021
			Mr. Santosh Khantal		
			Ms. Amrita Mishra		
67.	M/s Envirocare Labs Pvt. Ltd.	Enviro House, A- 7, MIDC, Wagle Industrial Estate, Main Road, Thane – 400 604, Mumbai, Maharashtra	Dr. Priti N. Amritkar	S.O. 5768(E) dated 15.11.2018	15/11/2018 to 14/11/2023
			Ms. Sneha Omkar Methar		
			Ms. Manisha Kharade		
68.	M/s Netel (India) Ltd.	W-408, Rabale MIDC, TTC Industrial Area, Navi Mumabi-400701, Maharashtra	Ms. Neelima Dhonduram Dalvi	S. O. 3744(E) dated 07.10.2019	17/10/2019 to 16/10/2024
			Mrs. Shraddha S. Kere		
			Ms. Surekha Sitaram Jamdar		
69.	M/s Earthcare Labs Pvt. Ltd.	C-11, Amar Enclave Commercial Wing, Jog Layout, Prashant Nagar, Near Ajni Square, Nagpur – 440015, Maharashtra	Mr. Kishor L. Jadhav	To be notified	Valid till 17/12/2020
			Mrs. Renuka K. Jadhav		
			Mr. Kishor M. Phadke		
70.	M/s Aavanira Biotech Pvt. Ltd.	Kinetic Innovaon Park, D-1 Block, Plot No. 18/1 Part, MIDC Chinchwad, Pune-411019, Maharashtra	Dr. Neeta Hiten Zatakia	S. O. 3744(E) dated 17.10.2019	17/10/2019 to 16/10/2024
			Ms. Sarita Jayant Upadhye		
			Dr. Bikash Ajit Aich		
71.	M/s Anacon Laboratories Pvt. Ltd.	FP-34, 35 Food Park, 5 Star Industrial Estate, Butibori, Nagpur – 441122, Maharashtra	Dr. (Mrs.) Sugandha D. Garway	S. O. 3744(E) dated 17.10.2019	17/10/2019 to 16/10/2024
			Mrs. Kavita Sanjay Saygaonkar		
			Dr. Dattatraya Gajanan Garway		
72.	M/s Goldfinch Engineering System Pvt. Ltd.	WEIPL House, Plot No. A-288, Road No. 16 Z, Opp. Agriculture Office Bus Stop, Thane Industrial Area, MIDC (Wagle Estate), Thane(W)-400 604, Maharashtra	Mrs. Pradnya S. Bhide	To be notified	Valid till 11/03/2021
			Mrs. Neha S. Apte		
			Mrs. Ulka S. Kelkar		

S. No.	Laboratory	Address	Government Analyst*	Gazette Notification	Recognition Period
73.	M/s Padmaja Aerobiologicals Pvt. Limited	"NANDAN" Plot No.36, Sector – 24, Near Bank of India, Turbhe, Navi Mumbai-400 705, Maharashtra	Dr. Nandkishor T. Joshi	S. O. 3744(E) dated 17.10.2019	17/10/2019 to 16/10/2024
			Mr. Ramdas B. Chaudhari		
			Mr. Kishor P. Potekar		
74.	M/s Aditya Environmental Service Pvt. Ltd.	Plot P-1 Lalit Commercial Complex, MIDC Mahopada, Rasayani, District - Raigad -410207 (Maharashtra)	Mr. Rajiv Vasudeo Aundhe	To be notified	Valid till 08/07/2021
			Ms. Himani Pradeep Joshi		
			Mr. Ramchandra Balu Bhandare		
75.	M/s Ashwamedh Engineers and Consultants C-operative Society Ltd.	Survey No. 102, Plot No.26, Wadala Pathardi Road, Indira Nagar, Nasik - 422009, Maharashtra	Ms. Aparna Sunil Pharande	S. O. 1953(E) dated 02.06.2016	02/06/2016 to 01/06/2021
			Ms. Shah Shubhangi Prakash Kamble		
			Mr. Ninad Arvind Saundankar		
76.	M/s Ultra-Tech Environmental Consultancy & Laboratory	93A, G.V. Brothers Building No. 2, Bata Compound, Eastern Express Highway, Khopat, Near Flower Valley, Thane (W) – 400601, Maharashtra	Dr. Rahul Kolhapulkar	S. O. 1953(E) dated 02.06.2016	02/06/2016 to 01/06/2021
			Mr. Kishor Savant		
			Dr. Tarun Kanti Ghosh		
77.	M/s Food Hygiene & Health Laboratory	Survey No. 126/10, Plot No.1, Hadapsar Industrial Estate, Hadapsar, Tal-Haveli, District Pune – 411 013, Maharashtra	Mr. Rohan Despande	To be notified	Valid till 29/03/2021
			Ms. Seema Satish Bakde		
			Ms. Sushma Mahesh Thorat		
78.	M/s JV Analytical Services	2 nd & 3 rd Floor, 40/A, Samay Apartment, Bhau Patil Road, Bopodi, Pune-411 020, Maharashtra	Dr. Vibhute Chandra Shekhar Pancha Kshuri	S. O. 1953(E) dated 02.06.2016	02/06/2016 to 01/06/2021
			Dr. Dilip Madhukar Sathe		
			Ms. Rupali Sumbhaji Shripati Chandrekar		
79.	M/s Gadark Lab Pvt. Ltd.	Plot No. H-54, Additional M. I. D. C. Kuddal, Post – Nerur Dewoolwada, Tal. – Kudal, Distt. Sindhudurg-416 525, Maharashtra	Mr. Sharad Bhaskar Gawde	S. O. 1953(E) dated 02.06.2016	02/06/2016 to 01/06/2021
			Mr. Kailash Vasant Chitalkar		
			Mr. Ulhas Giridhar Gaokar		

S. No.	Laboratory	Address	Government Analyst*	Gazette Notification	Recognition Period
80.	M/s Horizon Services (Analytical Laboratory)	Shree K3/4, S. No. 10, Erandawane Housing Society, Opposite Deenanath Mangeshkar Hospital, Pune-411 004, Maharashtra	Ms. Seema Raghunath Jamdar	S. O. 388(E) dated 10.02.2017	09/02/2017 to 08/02/2022
			Mr. Sagar Dharamaraj Surwase		
			Mrs. Amruta Girish Joshi		
81.	M/s MITCON Consultancy & Engineering Services Ltd. (Environment Management & Engineering Division)	1 st Floor, Udyogprabidhini, Agriculture College Campus, Next to DIC Office, Shivajinagar, Pune-411 005, Maharashtra	Dr. Sandeep Sukhdeo Jadhav	S. O. 388(E) dated 10.02.2017	09/02/2017 to 08/02/2022
			Mr. Rahul Laxman Patil		
			Mrs. Kadabari Dilip Katkar		
82.	M/s Mumbai Waste Management Ltd.	Plot No.P-32, MIDC, Taloja, Panvel- 410 208, Distt. Raigad, Maharashtra	Mr. Mohd. Sahid Siddiqui	S. O. 388(E) dated 10.02.2017	09/02/2017 to 08/02/2022
			Mr. B. Naveen Kumar		
			Mr. M. A. Fasi		
83.	M/s Maharashtra Enviro Power Ltd.	Plot No. CHW-01, Butibori Industrial Estate, Near Bharat Petroleum Refilling Plant, Butibori, Nagpur-441 122, Maharashtra	Dr. Dhyaneshwar Gopal Battalwar	S. O. 388(E) dated 10.02.2017	09/02/2017 to 08/02/2022
			Mr. Yogesh B. Dhokey		
			Mr. Hitendra Anand Rao Dhargave		
84.	M/s Maharashtra Enviro Power Ltd. (Pune unit)	Plot No. 56, MIDC Ranjangaon, Taluka-Shirur, District Pune – 412220, Maharashtra	Dr. Ila Tiwari	S. O. 388(E) dated 10.02.2017	09/02/2017 to 08/02/2022
			Mr. Neeraj Kumar Katiyar		
			Ms. Rovena Samson Anthony		
85.	M/s Green EnviroSAFE Engineers and Consultant Pvt. Ltd.	Gat No. 1405/06, Mayuri Residency, Office No. 16, 2 nd Floor, Sanswadi, Pune-Nagpur Highway, Tal-Shirur, Pune-412 208, Maharashtra	Dr. Satish Damodar Kulkarni	S. O. 388(E) dated 10.02.2017	09/02/2017 to 08/02/2022
			Dr. Ayodhya Kshirsagar		
			Mr. Vinod Prataprao Hande		

S. No.	Laboratory	Address	Government Analyst*	Gazette Notification	Recognition Period
86.	M/s Excellent Enviro Laboratory & Research Centre	Plot No. D-52/18, MIDC Area Waluj, Aurangabad-431 136, Maharashtra	Mr. Sakharam Tumadu Patil	S. O. 388(E) dated 10.02.2017	09/02/2017 to 08/02/2022
			Mr. Shashank Trimbak Pedram		
			Ms. Kavita Sadanand Premallu		
87.	M/s S A Encon Private Limited	Gate No. 1373/1, Shirwal, Tal – Khandala, Distt. Satara-412 801, Maharashtra	Mr. Anant Sattupa Nandawadekar	S. O. 388(E) dated 10.02.2017	09/02/2017 to 08/02/2022
			Mrs. Nalini Santosh Talekar		
			Mr. M. Kashid Jatinder Pandurang		
88.	M/s Klean Laboratories & Research Pvt. Ltd.	402, Purushottam Plaza, Opp. Baner Telephone Exchange, Baner Road, Pune-411045, Maharashtra	Mr. Vishwas Waman Kale	S.O. 857(E) dated 26.02.2018	26/02/2018 to 25/02/2023
			Mr. Sanjay Kamalakar Mardikar		
			Ms. Manjusha Gaikwad		
89.	M/s Sadekar Enviro Engineers Pvt. Ltd.	Plot No. A-95, Road No. 16, Kisan Nagar Road, MIDC, Wagle Industrial Area, Thane-400604, Maharashtra	Mr. Nilesh Narayan Naik	S.O. 857(E) dated 26.02.2018	26/02/2018 to 25/02/2023
			Mr. Bhaskar Srinivasrao Yengal		
			Mr. Amogh Hemant Joshi		
90.	M/s Shreeji Aqua Treatment Pvt. Ltd.	1 & 4 Shreeji Terraces Apartment, Plot No. 53, Purna Nagar, Chikhali, Pune-411019	Mr. Sunil Jitubhai Mehta	S.O. 857(E) dated 26.02.2018	26/02/2018 to 25/02/2023
			Dr. Archana Rajan Waykole		
			Mr. Pramod M. Thombre		
91.	M/s Green Enviro	Sr. No. 45A/1-4A/4, "Parshuram" Road, Bopodi, Pune-411003, Eliphiston, Maharashtra	Mrs. Kanchan Prashant Rhatole	S.O. 3744(E) dated 17.10.2019	17/10/2019 to 16/10/2024
			Mrs. Swati Manoj Joshi		
			Mr. Vinay Ramchandra Govande		
92.	M/s Jubilant Pharma & Chemical Lab.	Surya Gayatri CHS, Shop No. 10 to 15, Plot No. 14/15, Sector No. 6, New Panvel (East), Navi Mumbai-410206, Maharashtra	Mrs. Ashwini Dinesh Mule	S.O. 3744(E) dated 17.10.2019	17/10/2019 to 16/10/2024
			Mr. Meghanath Changdev Thakur		

S. No.	Laboratory	Address	Government Analyst*	Gazette Notification	Recognition Period
93.	M/s Trans Thane Creek Waste Management	Association, P-128, TTC Industrial Area, Near L&T Infotech, Shil Mahape Road, Mahape, Navi Mumbai-400710	Dr. Nitin Ramchandra Nimkar	S.O. 3744(E) dated 17.10.2019	17/10/2019 to 16/10/2024
			Dr. Datta Baban Mandhare		
			Mr. Jayesh Narayan Idate		
94.	M/s. Mahabal Enviro Engineers Pvt. Ltd	Plot No. 13, 17,18, Grampanchayat Bokhara, 8 KM from Nagpur City, Opp. Patel Petrol Pump, Chhindwara Road, Post Koradi, Distt. Nagpur-441111, Maharashtra	Mr. Harish Prabhakar Mendhi	S.O. 5768(E) dated 15.11.2018	15/11/2018 to 14/11/2023
			Mr. Kishor Chandrabhanji Yeole		
			Mr. Sachin Subhash Gore		
95.	M/s. Polytex Laboratories	22 Sonae Industrial Estates, Pirangut, Pune-412115, Maharashtra	Mrs. Smita Ajay Kapadne	S.O. 5768(E) dated 15.11.2018	15/11/2018 to 14/11/2023
			Mr. Sachin Hari Kapade		
			Mrs. Swati Mahendra Umarani		
96.	M/s Visiontek Consultancy Services Pvt. Ltd.	Plot M22 & M23, Chandaka Industrial Estate, Patia, Bhubaneswar-751024, Odisha	Mr. B.K. Mishra	S. O. 3744(E) dated 17.10.2019	17/10/2019 to 16/10/2024
			Ms. Puja Mohanty		
			Mrs. Chanchala Pattanaik		
97.	M/s Kalyani Laboratories Pvt. Ltd.	Plot No. 841-A, Rasulgarh, Bhubaneswar-751010, Odisha	Dr. Debasis Biswal	To be notified	Valid till 23/10/2024
			Dr. Rekha Nayak		
			Mr. Digambar Arukha		
98.	M/s Centre for Envotech & Management Consultancy Pvt. Ltd.	Plot No. 800/1274, Johal, Pahal, Bhubaneswar-752101, Odisha	Dr. Bidyut Kumar Patra	S. O. 1953(E) dated 02.06.2016	02/06/2016 to 01/06/2021
			Mr. Tribikram Sahu		
			Ms. Mitali Rout		
99.	M/s Envomin Consultancy Pvt. Ltd.	Plot No. 3054/9625, Saptasati Vihar, Pandra, Bhubaneswar- 751010, Odisha	Mr. Debashish Gauda	S. O. 1953(E) dated 02.06.2016	02/06/2016 to 01/06/2021
			Mr. Biswaranjan Dhal		
			Mr. Svendu Padhi		

S. No.	Laboratory	Address	Government Analyst*	Gazette Notification	Recognition Period
100.	M/s Chandigarh Pollution Testing Laboratory	Plot No. E-126, Phase VII, Industrial Area, Mohali - 160055, Punjab	Mr. Sital Singh	To be notified	Valid till 11/10/2020
			Ms. Rashmi Bansal		
			Mr. Manju Bhatti		
101.	M/s Sophisticated Analytical Instruments Laboratories Society	Thapar Technology Campus, Bhadson Road, Patiala – 147004, Punjab	Mr. Sandip Chandra	S. O. 1953(E) dated 02.06.2016	02/06/2016 to 01/06/2021
			Mr. Mukesh Chand Agarwal		
			Sh. Sourabh Halder (Mr. Harpreet Singh)		
102.	M/s Industrial Testing Laboratory & Consulting House	Ghalori Gate, Patiala-147 001, Punjab	Mr. Uma Shanker Sain	S. O. 388(E) dated 10.02.2017	09/02/2017 to 08/02/2022
			Mr. Krishan Kumar		
			Mr. Dharmber		
103.	M/s Eco Laboratories & Consultants Pvt. Ltd.	E-207, Industrial Area, Phase- VIII B, Sector-74, Mohali-160071, Punjab	Mr. Sandeep Garg	S.O. 857(E) dated 26.02.2018	26/02/2018 to 25/02/2023
			Ms. Simranjit Kaur		
			Dr. Deepika Thakur		
104.	M/s Bali Test House Pvt. Ltd.	Street No. 12 Jeevan Nagar, Focal Point, Phase-V, Ludhiana-141010, Punjab	Dr. Ashok Kumar Bali	S.O. 857(E) dated 26.02.2018	26/02/2018 to 25/02/2023
			Mr. Tarun Kumar Bali		
			Dr. Krishan Lal Kalra		
105.	M/s Environ Tech Laboratories	Plot No. 62, 1st Floor, JLPL Industrial Area, Sector 82, Airport Road, S.A.S. Nagar, Mohali, Punjab	Mr. Jasvir Singh	S.O. 3744(E) dated 17.10.2019	17/10/2019 to 16/10/2024
			Mr. Amit Kumar		
			Ms. Manisha		
106.	M/s Team Test House (A Unit of TEAM Institute of Science & Technology Pvt. Ltd.)	G1 -584, Sitapura Industrial Area, Jaipur-302022, Rajasthan (G1 -584, RIICO Industrial Area, Sitapura, Jaipur-302022, Rajasthan)	Mrs. Kavita Mathur	S.O. 857(E) dated 26.02.2018	26/02/2018 to 25/02/2023
			Mr. Kedar Nath Mukhopadhyay		
			Mr. Rajesh Maheshwari		

S. No.	Laboratory	Address	Government Analyst*	Gazette Notification	Recognition Period
107.	M/s Wolkem India Limited	Environment and Chemical Laboratory, E-102, Mewar Industrial Area, Madri, P.B. No. 21, Udaipur-313 003, Rajasthan	Dr. Sanjeev Kumar Yadav	S. O. 1953(E) dated 02.06.2016	02/06/2016 to 01/06/2021
			Mr. Vikram Regar		
			Mr. Dinesh Kumar Kumawat		
108.	M/s CEG Test House and Research Centre Pvt. Ltd.	B-11(G), Malviya Industrial Area, Jaipur-302 017, Rajasthan	Dr. Renu Jain	S. O. 1953(E) dated 02.06.2016	02/06/2016 to 01/06/2021
			Dr. Om Prakash Shukla		
			Dr. Rai singh		
109.	M/s Enviro Lab	S-2 & S-3, Phase-II, RIICO Industrial Area, Bhiwadi-301 019, Distt. Alwar, Rajasthan	Mr. Afaq Ahmad	S. O. 388(E) dated 10.02.2017	09/02/2017 to 08/02/2022
			Mr. Nitin Kumar		
			Mr. Girdhari Lal Yadav		
110.	M/s Green Vision Testing & Enviro Services	Plot No. 21, First Floor, Aarna-2 Tower, Kartarpura Industrial Area, 22, Jaipur-302006, Rajasthan	Mr. Umesh Kumar Sharma	S.O. 3744(E) dated 17.10.2019	17/10/2019 to 16/10/2024
			Mr. Mukesh Kumar Gupta		
111.	M/s Nakshatra Enviro Services	46, Solitaire Industrial Park, Dahmi Kalan Bagru, Jaipur-303007, Rajasthan	Mr. Jagmohan Sharma	S.O. 3744(E) dated 17.10.2019	17/10/2019 to 16/10/2024
			Mrs. Meenu Sharma		
			Mr.Laxmi Chand Nagar		
112.	M/s SCS Enviro Services Pvt. Ltd.	7 Kesar Vihar, Opposite Khatu Shyamji Temple, Ramnagariya Road, Jagatpura, Jaipur-302017, Rajasthan	Dr. D.S Parihar	S.O. 5768(E) dated 15.11.2018	15/11/2018 to 14/11/2023
			Mr. Jitendra Dixit		
			Mr. Abhishek Gautam		
113.	M/s. Apex Enviro Laboratory	3-Dhebar Colony, Near I.T.I Pratapnagar, Udaipur, Rajasthan	Dr. Y.L. Mehta	S.O. 5768(E) dated 15.11.2018	15/11/2018 to 14/11/2023
			Mr. Amit Saxena		
			Mr. Kishan Lal Agrawal		

S. No.	Laboratory	Address	Government Analyst*	Gazette Notification	Recognition Period
114.	M/s Vardan EnviroLab	Plot No.24 & 25, Narayan Vihar, B-Block, Mansarovar, Jaipur-302035, Rajasthan	Mr. Rajinder Singh Yadav	To be notified	Valid till 27/12/2020
			Mr. Raj Kumar Yadav		
			Mr. Nemi Chand Choudhary		
115.	M/s SMS Labs Services Private Limited	No. 39/6, Thiruvallur High Road, Puduchatram Post, Thirumazhisai Via, Poonamallee TK, Chennai – 600124, Tamil Nadu	Dr. K. Thulasi Raman	S. O. 3744(E) dated 17.10.2019	17/10/2019 to 16/10/2024
			Mr. K. Elakkiyathan		
			Mr. R. lyappan		
116.	M/s SGS India Private Limited	Plot No. 28 B/1 (SP), 28 B/2 (SP), Second Main Road, Ambattur Industrial Estate, Opposite to SBI India, Chennai-600 0058, Tamil Nadu	Ms. S. Kaila Padamaja	To be notified	Valid till 11/03/2021
			Mr. M. Ellapapan		
			Mr. V. Muthukumar		
117.	M/s Bureau Veritas (India) Pvt. Ltd.	No.F-2, Thiru Vi Ka Industrial Estate, Phase-III, Ekkattuthangal Guindy, Chennai-600032, Tamil Nadu	Mr. K. Hari Chandra Prasad	S. O. 3744(E) dated 17.10.2019	17/10/2019 to 16/10/2024
			Mr. M. Ramesh		
			Mr. M. Shanthi		
118.	M/s ABC Techno Labs India Private Limited	ABC Tower No. 400, 13th Street, SIDCO, Industrial Estate North Phase, Ambattur, Chennai-600 058, Tamil Nadu	Dr. G. Sunder	To be notified	Valid till 13/10/2024
			Mr. P. Senthil Kumar		
			Mr. A. Robson Chinnadurai		
119.	M/s Enviro Care India Pvt. Ltd.	No. 43, Second Street, Harvey Nagar, Madurai-625 016, Tamil Nadu	Mr. G. Marimattu	S. O. 1953(E) dated 02.06.2016	02/06/2016 to 01/06/2021
			Dr. S. Rajamohan		
			Mr. K. Ramesh		
120.	M/s Chennai Testing Laboratory Private Limited	A Super 19, T. V. K. Industrial Estate, Guindy, Chennai-600 032, Tamil Nadu	Mr. A. Rajkumar	S. O. 1953(E) dated 02.06.2016	02/06/2016 to 01/06/2021
			Mr. K Soundira Pandian		
			Mr. N. Rajendra Kumar		

S. No.	Laboratory	Address	Government Analyst*	Gazette Notification	Recognition Period
121.	M/s Chennai Mettex Lab Pvt. Ltd.	Jothi Complex, 83, M.K.N. Road, Guindy, Chennai – 600032, Tamil Nadu	Mr. V.K. Selvakumar	S. O. 388(E) dated 10.02.2017	09/02/2017 to 08/02/2022
			Ms. P. Kavitha		
			Mrs. J. Hemalatha		
122.	M/s Omega Laboratories	S.F. No. 55/6B, Plot No. 10, Near Collector Office, Thiruchengodu, Main Road, Namakkal - 637 003, Tamil Nadu	Dr. S. Palamappan	S. O. 388(E) dated 10.02.2017	09/02/2017 to 08/02/2022
			Mr. N. Kandasamy		
			Mr. U. Manimaran		
123.	M/s MATS India Private Limited (Laboratory Service Division)	1A & 1B, Perumal Koil Street, Nerkundram, Chennai-600 107, Tamil Nadu	Ms. V. Sri Priya	S. O. 388(E) dated 10.02.2017	09/02/2017 to 08/02/2022
			Sh. P. Prabhakaran		
			Sh. V. Rambabu		
124.	M/s Hubert Enviro Care Systems Pvt. Ltd.	No. 18, 92nd Street, Ashok Nagar, Chennai-600083, Tamil Nadu	Dr. J.R. Moses	S.O. 857(E) dated 26.02.2018	26/02/2018 to 25/02/2023
			Dr. Rajkumar Samuel		
			Mr. A.K. Natarajan		
125.	M/s Nawal Analytical Laboratories	Plot No. 100, New SIDCO Industrial Estate, Sri Nagar, Hosur-635109, Tamil Nadu	Mr. D.Balakrishnan	S.O. 857(E) dated 26.02.2018	26/02/2018 to 25/02/2023
			Ms. S. Elamathi		
			Mr. K.B.Krishnamoorthy		
126.	M/s CVR Labs Pvt. Ltd.	Dignity Centre, II Floor No.2/9, Abdul Razack Street, Saidapet, Chennai-600015 , Tamil Nadu	Mr. C. Balamurugan	S.O. 857(E) dated 26.02.2018	26/02/2018 to 25/02/2023
			Mr. Benjamin D.C		
			Mrs. E. Janaki		
127.	M/s Interstellar Testing Centre Pvt. Ltd.	Plot No. 2, S. No.12/2A, Industrial Estate, Perungudi, Chennai-600096, Tamil Nadu	Mr. Tharun Kumar T.	S.O. 3744(E) dated 17.10.2019	17/10/2019 to 16/10/2024
			Mr. Vijayanand M.		
			Mr. Prabakaran V.		

S. No.	Laboratory	Address	Government Analyst*	Gazette Notification	Recognition Period
128.	M/s. Eco Tech Labs Pvt. Ltd.	48A, 2nd Main Road, Ram Nagar , South Extension, Pallikaranai, Chennai-600100	Mr. A. Dhamodharan	S.O. 5768(E) dated 15.11.2018	15/11/2018 to 14/11/2023
			Ms. S. Kokila		
			Dr. R. Renuka		
129.	M/s Jeedimetla Effluent Treatment Ltd.	Plot No. 267, Phase – I, Industrial Development Authority, Jeedimetla, Hyderabad - 500 025, Telangana	Mr. I. Srinivasa Rao	S. O. 3744(E) dated 17.10.2019	17/10/2019 to 16/10/2024
			Mr. K.Venkata Subba Reddy		
			Mr. Ch. Satish		
130.	M/s Universal Enviro Associates	104 & 105, Libra Enclave, RTC 'X' Roads Musheerabad, Hyderabad – 500020, Telangana	Mr. T. Murali Krishna	To be notified	Valid till 13/10/2024
			Dr. Satyanarayan Prasad		
			Mr. T. Krishna Chaitanya		
131.	M/s Team Labs and Consultants	B-115 & 509, Annapurna Block, Aditya Enclave, Ameerpet, Hyderabad – 500038, Telangana	Mr. Ambati Ravi Pavankumar	To be notified	Valid till 01/02/2021
			Mr. S. Ramesh		
			Mr. T. Ravi Kiran		
132.	M/s Pragathi Labs and Consultants Pvt. Ltd.	Plot No. B15 & 16, Industrial Estate, Behind Pollution Control Board , Sanath Nagar, Hyderabad-500018, Telangana	Dr. Madala Ravi Kiran	S. O. 3744(E) dated 17.10.2019	17/10/2019 to 16/10/2024
			Mr. Kambhampati Sreedhar		
			Mr. I. Rama Murthy		
133.	M/s Ramky Enviro Engineers Ltd., Hyderabad Waste Management Project	Survey No.684/1, Dundigal (V), Qutabullapur (M), Rangareedy District – 500 043, Telangana	Mr. V. Vijay Kumar	To be notified	Valid till 21/03/2020
			Mr. Madan Kumar D. Tiwari		
			Mr. K. Venkateswara Rao		
134.	M/s Bhagavati Ana Labs Pvt. Ltd.	Regd. Office and Central Laboratory, Plot No. 7-2-C7 & 8/4 & 14 Industrial, Estate Near Agromech Industries, Santhnagar, Hyderabad – 500018, Telangana	Ms. B. Radha Kumari	S. O. 3744(E) dated 17.10.2019	17/10/2019 to 16/10/2024
			Mr. V. Raghavacharyulu		

S. No.	Laboratory	Address	Government Analyst*	Gazette Notification	Recognition Period
135.	M/s Vison Labs	H. No. 16-11-23/37/A, Flat No. 205, 2 nd Floor, Sagar Hotel Building, Opp. R.T.A. Office Musarambagh, Malakpet, Hyderabad-500036, Telangana	Mr. T. Laxmikanth Reddy	To be notified	Valid till 20/07/2021
			Mr. K. Jithender Reddy		
			Mr. L. Chandra Sekhar Reddy		
136.	M/s Savant Envitech Pvt. Ltd.	Plot No. 203, H. No. 5-36/203, Prashanthinagar, Kukatpally IDA, Hyderabad-500 072, Telangana	Sh. V. Alluraiah	S. O. 1953(E) dated 02.06.2016	02/06/2016 to 01/06/2021
			Smt. Shaga Lakumadevi		
			Sh. P. Hari Prasad		
137.	M/s Vimta Labs Ltd.	142, IDA, Phase-II Cheralapally, Hyderabad - 500 051, Telangana	Dr. Subba Reddy Mallampati	S. O. 1953(E) dated 02.06.2016	02/06/2016 to 01/06/2021
			Mr. S. V. Srinivas Reddy		
			Mr. Arnuri Channa Ramesh Kumar		
138.	M/s B.S. Envi-Tech Pvt. Ltd.	12-13 1270/71/73, Amity Ville, 4 th Floor, St. Ann's Road, Tarnaka, Secunderabad-500017, Telangana	Shri. A.V. Hanumantha Rao	S.O. 2836(E) dated 30.08.2017	09/08/2017 to 08/08/2022
			Ms. CH. V. Tulasi		
			Shri. B.S. Chandra Murthy		
139.	M/s Lawn Enviro Associates,	"Lawn House"#184-C, Vengalrao Nagar, Hyderabad-500038, Telangana	Mr. Devireddy Nagarujuna Reddy	S.O. 857(E) dated 26.02.2018	26/02/2018 to 25/02/2023
			Ms. Chevula Anuradha		
			Ms. Vangani Pallavi		
140.	M/s Care Labs	Plot No. 1, 3rd Floor, Sai Sadan Complex, Shiva Ganga Colony, L.B. Nagar, Hyderabad-500074, Telangana	Mr.K. Srinivasa Rao	S.O. 857(E) dated 26.02.2018	26/02/2018 to 25/02/2023
			Ms. Gouthami Gangula		
			Ms. P. Mamatha		
141.	M/s. Startech Labs Pvt. Ltd.	H. No. 1-58/7, 2nd Floor, SMR Chambers, 1-58/7, Madinaguda, Hyderabad- 50	Dr. Upendra M Tripathi	S.O. 3744(E) dated 17.10.2019	17/10/2019 to 16/10/2024
			Mr. Godavarthi Rambabu		
			Ms. IAnnapurna		

S. No.	Laboratory	Address	Government Analyst*	Gazette Notification	Recognition Period
142.	M/s. KKB Micro Testing Labs Pvt. Ltd.	Tarun plaza, #3-5-244, 2nd Floor, NFC Main Road, Krishna Nagar Colony, Moula Ali, Hyderabad-500040	Mr. Ch. Ramakrishna	S.O. 5768(E) dated 15.11.2018	15/11/2018 to 14/11/2023
			Mrs. P. Rajeswari		
			Mrs. Amrutha Nalini		
143.	M/s Envirochem Research & Test Laboratories	HIG -79, Sector - E, Aliganj, Lucknow-226024, Uttar Pradesh	Dr. Madan Mohan Agarwal	S.O. 857(E) dated 26.02.2018	26/02/2018 to 25/02/2023
			Sh. Vivek Kumar Gupta		
			Mrs. Saroj Singh		
144.	M/s Enviro – International	Plot No.138, Udyog Kendra-II Extn, Eco Tech-III, Greater Noida, Uttar Pradesh	Mr. Vipul Kumar	S. O. 3744(E) dated 17.10.2019	17/10/2019 to 16/10/2024
			Mr. Ravinder Pal Marwah		
			Ms. Manisha Srivastava		
145.	M/s EKO PRO Engineers Pvt. Ltd.	32/41, South Side of GT Road, UPSIDC Industrial Area, Ghaziabad-201009, Uttar Pradesh	Mr. Amit Saxena	S.O. 5768(E) dated 15.11.2018	15/11/2018 to 14/11/2023
			Ms. Divya Saxena		
			Ms. Purnima Chauhan		
146.	M/s EMTRC Laboratory, EMTRC Consultants Pvt. Ltd.	F-66, Road No.2, Phase-1, UPSIDC Industrial Area, Masuri Gulawthi Road, Ghaziabad – 201009, Uttar Pradesh	Dr. Jayanta Kumar Moitra	S. O. 3744(E) dated 17.10.2019	17/10/2019 to 16/10/2024
			Mr. Om Prakash Singh		
			Mr. Mukesh Kumar		
147.	M/s Ecomen Laboratories Pvt. Ltd.	Flat No. 8, 2nd Floor, Arif Chamber – V, Sector - H, Aliganj, Lucknow – 226024, Uttar Pradesh	Ms. Reena Tripathi	To be notified	Valid till 24/07/2020
			Dr. Om Prakash Shukla		
			Mr. Praveen Kumar Dubey		
148.	M/s Prakriti Consultants Services	12, Vishnupuri, Church Road, Aliganj (Mahanagar Ward), Lucknow-226 024, Uttar Pradesh	Dr. Divya Misra	To be notified	Valid till 23/10/2024
			Dr. Satya Prakash Pathak		
			Mr. Varun Parasar		
149.	M/s AES Laboratories	B-118, Phase-II, Noida – 201304, Uttar Pradesh	Mr. Jitendra Gupta	S. O. 1953(E) dated 02.06.2016	02/06/2016 to 01/06/2021
			Mr. Biswajit Biswal		
			Ms. Babita Dharwal		
150.	M/s EnviroTech Services	G-232, M. G. Road, Industrial Area, Hapur, Ghaziabad, Uttar Pradesh	Mr. Saeed Anwar	S. O. 1953(E) dated 02.06.2016	02/06/2016 to 01/06/2021
			Mr. Md. Humraj		
			Mr. Sanjay Singh Tomar		

S. No.	Laboratory	Address	Government Analyst*	Gazette Notification	Recognition Period
151.	M/s GRC India Training & Analytical Laboratory (a unit of Grass Roots Research & Creation India (P) Ltd.)	F-375, Sector-63, Noida – 201301, Uttar Pradesh	Dr. Dhiraj Kumar Singh	S. O. 388(E) dated 10.02.2017	09/02/2017 to 08/02/2022
			Mr. Ajay Kumar Sharma		
			Mr. Radheshyam Bhawsad		
152.	M/s J. P. Test & Research Centre	4/54, Site-IV, Sahibabad Industrial Area, Sahibabad, Ghaziabad-201010, Uttar Pradesh	Mr. Dushyant Tyagi	S. O. 388(E) dated 10.02.2017	09/02/2017 to 08/02/2022
			Ms. Anju Jain		
			Ms. Himani Shrotriya		
153.	M/s NOIDA Testing Laboratories	GT-20, Sector-117, NOIDA-201304, Uttar Pradesh	Shri. Gopal Das Verma	S.O. 2836(E) dated 30.08.2017	09/08/2017 to 08/08/2022
			Shri. Pankaj Kumar Sharma		
			Shri. Rajesh Kumar Singh		
154.	M/s Mantec Consultants Pvt. Ltd.	D-36, Sector-VI, Noida-201301, Uttar Pradesh	Mr. Gaja Nand Mallick	S.O. 857(E) dated 26.02.2018	26/02/2018 to 25/02/2023
			Dr. Vivek Dwivedi		
			Mr. Sumit Verma		
155.	M/s Newcon Consultants & Laboratories Pvt. Ltd.	8th K.M. Stone, Delhi Meerut Road, Morta (Opp. Manan DhamMandir), Ghaziabad-201003, Uttar Pradesh	Mr. Pankaj Gupta	S.O. 857(E) dated 26.02.2018	26/02/2018 to 25/02/2023
			Mr. Amit Kumar Singh		
			Mr. Intekhab Khan		
156.	M/s Environmental and Technical Research Centre	2/261, VishwasKhand, Gomti Nagar, Lucknow-226010, Uttar Pradesh	Dr. Manoj Garg	S.O. 857(E) dated 26.02.2018	26/02/2018 to 25/02/2023
			Ms. Ritu Garg		
			Mr. Sandeep Kumar Verma		
157.	M/s Ecosteps Laboratory Private Limited	D-79, Sector-6, Noida-201301, Uttar Pradesh	Ms. Saudamini Sharma	S.O. 3744(E) dated 17.10.2019	17/10/2019 to 16/10/2024
			Ms. Sneh Smita		
			Ms. Deep Shikha		
158.	M/s Global Enviro Laboratories	Plot No. 4, Khasra No. 45, Opposite Shree, Manan Dham Temple, Industrial Area 8KM, Milestone, Meerut Road, Ghaziabad-201003, Uttar Pradesh	Mr. Arvind Kumar Srivastava	S.O. 3744(E) dated 17.10.2019	17/10/2019 to 16/10/2024
			Mr. Rishad Parwez		
			Ms. Shikha Bhatiya		
159.	M/s Spectro Analytical Labs Limited	S-1, GNEPIP, Surajpur Industrial Area, Phase-V, Kasna, Greater Noida, Uttar Praesh	Mr. Yogesh Malik	S.O. 3744(E) dated 17.10.2019	17/10/2019 to 16/10/2024
			Mrs. Astha Vig		
			Mrs. Riloni Rajput		

S. No.	Laboratory	Address	Government Analyst*	Gazette Notification	Recognition Period
160.	M/s. Ind Research & Development House Pvt. Ltd.	C-10, Sector-6, Noida-201301, Uttar Pradesh	Dr. SNA Rizvi	S.O. 5768(E) dated 15.11.2018	15/11/2018 to 14/11/2023
			Ms. Vandana Gupta		
			Ms. Kavita Sharma		
161.	M/s. Winmet Technologies Private Ltd.	Plot No. E-65, Site-IV, UPSIDC, Greater Noida-201306, Uttar Pradesh	Mr. Kuldeep Singh Teotia	S.O. 5768(E) dated 15.11.2018	15/11/2018 to 14/11/2023
			Mrs. Upasna		
			Mr. Sunil Kumar Bansal		
162.	M/s Devansh Testing & Research Laboratory Pvt. Ltd.	94, Shiv Ganga Industrial Estate, Lakeshari, Bhagwanpur-247661, Roorkee, Dist-Haridwar, Uttarakhand	Ms. Archana Singh	S.O. 2836(E) dated 30.08.2017	09/08/2017 to 08/08/2022
			Shri. Arvind Kharkwal		
			Dr. H.S. Chauhan		
163.	M/s Mitra S.K. Private Ltd. (Behala Laboratory)	P-48, Udyam Industrial Estate, 3 Pagladanga Road, Kolkata – 700015, West Bengal	Ms. Mousumi Sengupta	S. O. 1953(E) dated 02.06.2016	02/06/2016 to 01/06/2021
			Ms. Nandita Das		
			Mr. Sudip Mukhuty		
164.	M/s Scientific Research Laboratory	"SHYAMALI APARTMENT" 90, Lake East 4 th Road 'Santoshpur, Kolkata – 700075, West Bengal	Dr. Jyotirmoy Majumdar	To be notified	Valid till 11/04/2021
			Shri Kalyan Ghosh		
			Ms. Purba Mukherjee		
165.	M/s SGS India Pvt. Ltd.	CS Plot No. 512 (P), Mouza – Hanspukuria, Diamond Harbour Road, P. O. Joka, Distt. South 24 Parganas, Kolkata-700 104, West Bengal	Mr. Monaj Roy	S. O. 3744(E) dated 17.10.2019	17/10/2019 to 16/10/2024
			Mr. Sumallya Bhattacharjee		
			Mr. Satya Charan Manna		
166.	M/s Envirocheck	189,190 & 192 Rastraguru Avenue, Kolkata-700028, West Bengal	Dr. Sumit Baran Chowdhury	S.O. 857(E) dated 26.02.2018	26/02/2018 to 25/02/2023
			Dr. Ajoy Paul		
			Mrs. Indrani Bhattacharyya		
167.	M/s. Envirotech East Pvt. Ltd.	Bengal Ambuja Commercial Complex, UN-F-13, 1050/1, Survey Park, Kolkata-700075	Mr. Asoke Kumar Bandyopadhyay	S.O. 5768(E) dated 15.11.2018	15/11/2018 to 14/11/2023
			Mr. Tapas Kundu		
			Dr. Shibam Mitra		

*Names as per notification.